

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 617 OF 2022**

**IN THE MATTER OF:**

**PUSHPENDER**

**...APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH & OTHERS**

**...RESPONDENTS**

**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGE NOS.</b>
1.	Reply to the Joint Committee Report dated 17.01.2023 on behalf of the Respondent No. 5, Ultratech Cement Limited	<b>1-26</b>
2.	<b><u>ANNEXURE R5/1</u></b> Copy of the Board of Resolution and power of attorney	<b>27-33</b>
3.	<b><u>ANNEXURE R5/2</u></b> Copy of the order dated 14 July 2022 passed by the Hon'ble High Court of Delhi in M/s Dhampur Bio Organics Limited versus Union of India passed in W.P.(C) No.10592/2022	<b>34-35</b>
4.	<b><u>ANNEXURE R5/3</u></b> Copy of the Consolidated Consent to Operate and Authorization dated 12 January 2023	<b>36-40</b>
5.	<b><u>ANNEXURE R5/4</u></b> Copy of the EC dated 28 November 2014	<b>41-46</b>
6.	<b><u>ANNEXURE R5/5</u></b> Copy of the Letter dated 17 September 2019 for transferring EC	<b>47-48</b>

7.	<b><u>ANNEXURE R5/6</u></b> Copies of the Consent to Operate under the Water Act dated 25 July 2021 and under the Air Act dated 25 July 2021	<b>49-54</b>
8.	<b><u>ANNEXURE R5/7</u></b> Copy of the Monitoring Report of the location near the gypsum yard	<b>55</b> -
9.	<b><u>ANNEXURE R5/8(Colly.)</u></b> Copy of the Fugitive Emission Monitoring Report of the gypsum yard and the material transfer points	<b>56-60</b>
10.	<b><u>ANNEXURE- R5/9</u></b> Copy of the Compliance Report dated 23.11.2022 showing compliance with EC conditions	<b>61-72</b>
11.	<b><u>ANNEXURE- R5/10</u></b> Copy of the Compliance Reports dated 22.12.2022 showing compliance with CTO conditions of CTOs under the Air and Water Act	<b>73-77</b>
12.	<b><u>ANNEXURE-R5/11</u></b> Copies of photographs of the gypsum storage yards and material transfer points such as conveyor belt	<b>78-86</b>
13.	<b><u>ANNEXURE -R5/12</u></b> Detailed list of the bag filters installed at material transfer points	<b>87-88</b>
14.	<b><u>ANNEXURE- R5/13 (Colly.)</u></b> Copies of the photographs of the sprinkling system, concrete roads	<b>89-91</b>
15.	<b><u>ANNEXURE- R5/14</u></b> Copies of the photographs of the flooding and waterlogging which destroyed the green belt plantation	<b>92-96</b>

16.	<b><u>ANNEXURE- R5/15</u></b> Copies of the photographs of the green belt plantation undertaken by the Answering Respondent	97-101
17.	<b><u>ANNEXURE- R5/16</u></b> Copies of the photographs depicting the fugitive dust emission suppression measures which include regular sprinkling, deployment of water tankers	102-105
18.	<b><u>ANNEXURE- R5/17</u></b> Flowchart of the manufacturing process depicting that the manufacturing process is dry	106
19.	<b><u>ANNEXURE- R5/18</u></b> Copy of photographs depicting dry storm water drain	107
20.	<b><u>ANNEXURE- R5/19</u></b> Copy of the screenshot of the Online Monitoring System and the Multistation Report which evidences that the emissions from the unit are within permissible limits	108
21.	Proof of service	109

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**NEW DELHI  
DATED:18.04.2023**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 617 OF 2022



**IN THE MATTER OF:**

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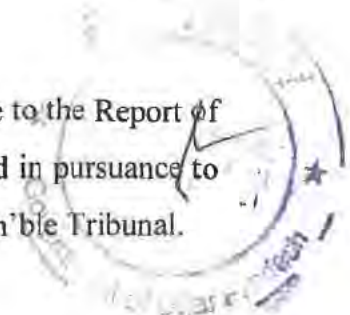
**...RESPONDENTS**

**REPLY TO THE JOINT COMMITTEE REPORT DATED  
17.01.2023 ON BEHALF OF THE RESPONDENT NO. 5,  
ULTRATECH CEMENT LIMITED**

**MOST RESPECTFULLY SHOWETH:**

I, Amitabh Kumar, Son of Shri Prabhu Nath Agarwal, aged about 45 years, working for gain at UltraTech Cement Limited, Bara Cement Works, Post-Lohgara, Tehsil:Bara, Dist: Prayagraj-212107, do hereby solemnly affirm and state as under:

1. That I am the authorised signatory of the Answering Respondent No.5, impleaded by this Hon'ble Tribunal *vide* order dated 23 January 2023 and am therefore fully acquainted with the facts and circumstances of the case and am therefore competent to affirm the present affidavit for and on behalf of the Respondent No.5 Company. Copy of the Board of Resolution and power of attorney is annexed hereto and marked as **ANNEXURE R5/1.**

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2. The present Reply Affidavit is being filed in response to the Report of the Joint Committee dated 17 January 2023 submitted in pursuance to the order dated 29 September 2022 passed by this Hon'ble Tribunal.
  3. The present Original Application has arisen on account of this Hon'ble Tribunal taking *suo moto* cognizance of a letter petition filed by one Mr. Pushpendra Singh, claiming to be resident of Village Berui, Post Shankargadh, Tehsil Bara, District Prayagraj in Uttar Pradesh alleging that M/s Tata Company and Ultratech Company are causing air pollution in the village and the nearby area due to storage of cement brought by trucks. It has also been alleged that the said companies are discharging waste water which has contaminated the drinking water in the area and has rendered the same unfit for consumption.
  4. At the outset, it is submitted that the present Applicant has approached this Hon'ble Tribunal without any research and on the basis of half-baked information, as is evident from the following:
    - (a) No complaint has been made to the Answering Respondent for the emissions above the prescribed limit;
    - (b) No complaint to any authority for the violations (as alleged) done by the Answering Respondent;
    - (c) No documents or evidence has been produced to show the veracity of the complaint against the Answering Respondent;
    - (d) No investigation was done before filing. All the Environment Condition (EC) Compliance Report, Environmental Statement, Air Ambient Monitoring and Fugitive Emissions Report are already uploaded on the website of Answering Respondent and the same is available to the public at large. If at all the Applicant would

3  
have conducted basic research, he would have easily found out that the Answering Respondent is adhering to the stipulated rules. This shows that the Applicant has approached this Hon<sup>ble</sup> Tribunal without any basis and for reasons best known to the Applicant;

- (e) Further, whatever has been alleged by the Applicant related to air pollution could have been verified by the Applicant even from the website of Respondent No.5, where all the reports related to Ambient Air Monitoring and Fugitive Emission are uploaded along with EC Compliance Reports.
5. In any event, it is submitted that the Joint Committee in its report has categorically found that no air pollution or water pollution has been caused and has *inter alia* made the following observations:
- (a) Respondent No.5 has installed pollution control devices to control particulate matter;
  - (b) In the surface water, except iron content of 1.38 mg/l and zinc content of 0.36 mg/l no other heavy metal was detectible;
  - (c) The analysis sample collected from surface water source and ground water source was within parameter. However, some parameters were found 'marginally higher';
  - (d) No alarming level of pollution was found during the visit.

Thus, Respondent No. 5 has not been found to be polluting.

In light of the above, it is evident that the letter petition of the Applicant was filed without any basis.

It is submitted that Respondent No.5 has been operating its Grinding Unit in compliance of all the conditions of the EC dated 28 November 2014. It is an environmentally conscious establishment for utilization of fly ash generated from the thermal power plant which has installed all the necessary high efficiency pollution control devices to prevent any pollution from its unit in the neighboring village, the details of which will be dealt with in the subsequent paragraphs. Additionally, the Answering Respondent has also instituted a robust Corporate Social Responsibility ("CSR") programme for social development to aid and assist the residents of the surrounding villages in the best possible way. Details of the CSR activities are specifically being dealt with at Paragraphs 14 and 15.

6. However, the Joint Committee in view of 'possibility of adverse impact of air pollution' has recommended certain measures to improve and maintain environmental conditions.

Respondent No.5 has already undertaken the recommended measures as is evident from compliance reports filed with respect to EC & CTO conditions and is in the process of complying with certain recommendations, even though it has not been found to have caused any air or water pollution.

7. However, the Respondent No.5 seeks to bring to the notice of this Hon'ble Tribunal that certain orders passed by this Hon'ble Tribunal taking cognizance of letter complaints, as in the present case, where a committee was appointed without issuing notice to the Project Proponents was challenged before the Hon'ble High Court of Delhi on *inter alia* the ground of violation of principles of natural justice. The Hon'ble Delhi High Court issued notice in the petition and stayed the

proceedings. Copy of the order dated 14 July 2022 passed by the Hon'ble High Court of Delhi in M/s Dhampur Bio Organics Limited versus Union of India passed in W.P.(C) No.10592/2022 is annexed hereto and marked as ANNEXURE R5/2.

Without prejudice to the same, Respondent No.5 is submitting its response to the conclusions and findings of the Joint Committee in the subsequent paragraphs.

8. It may be noted that the Respondent No.5 operates a grinding unit with the capacity of 4 MTPA for manufacturing of Portland Pozzolona Cement. The said Grinding Unit was earlier being operated by M/s Prayagraj Power Generation Co. Ltd., a subsidiary of Jaiprakash Power Venture Limited to productively utilize flyash from the thermal power plant, under a valid EC dated 28 November 2014. The said Grinding Unit alongwith other units were acquired by M/s Ultratech Cement Limited under a scheme of arrangement duly approved in 2017, however, the implementation and physical acquisition of the said grinding unit took place in 2020. Thereafter, the said EC has been transferred to M/s Ultratech Cement Limited (Unit: Bara Cement Works) *vide* F. No. J-11011/135/2012-IA II (I) dated 17 September 2019. The Consent to Establish and operate has also been transferred.

The Respondent No.5 has been issued a Consolidated Consent to Operate and Authorisation under Sec. 25 of the Water (Prevention and Control of Pollution) Act, 1974 (“Water Act”) and under Sec. 21 of the Air (Prevention and Control of Pollution) Act, 1981 (“Air Act”) on 12 January 2023 and the same is granted for the period from 01 January 2023 till 31 December 2027. Respondent No. 5 has also been issued



Consent to Operate under the Water Act dated 25 July 2021 and under the Air Act dated 25 July 2021.

A copy of the Consolidated Consent to operate and authorization dated 12 January 2023 is annexed hereto and marked as **ANNEXURE R5/3**.

A copy of the EC dated 28 November 2014 is annexed hereto and marked as **ANNEXURE R5/4**.

A copy of the Letter dated 17 September 2019 for transferring EC is annexed hereto and marked as **ANNEXURE R5/5**.

Copies of the Consent to Operate under the Water Act dated 25 July 2021 and under the Air Act dated 25 July 2021 are annexed herewith as **ANNEXURE R5/6 (Colly.)**

9. It may also be noted that Respondent No.5 plays an important role in disposing of fly ash which is generated due to the process of coal combustion in Thermal Power Plants.

To address the issue of proper disposal of fly ash, since 1999, various notifications have been issued by the Government to promote better utilisation of fly ash, specially by facilitating use of the same by cement manufacturers.

Therefore, Respondent No.5 by utilizing the fly-ash in its cement manufacturing process is promoting effective and non-hazardous utilization of fly-ash.



10. The six recommendations made by the Joint Committee Report are dealt with hereinbelow:

- i. *Gypsum handling yard was found open and requires to be covered and all transfer points are required to be equipped with air pollution control devices as well as dust extraction and suppression systems (to prevent and contain dispersion of air pollution from the area).*

While the specific observations with respect to the gypsum handling yard have been addressed, it is also pertinent to note that the Unit is also subject to regular compliance of the conditions in the Consent to Operate under the Water Act dated 25 July 2021 and under the Air Act dated 25 July 2021 which require the Unit to ensure that it is equipped with pollution control devices to deal with air pollution. Specifically, the relevant General Conditions of the CTO under the Air Act are No. 4 and 6. The Specific Conditions of the CTO under Air Act are Specific Conditions No. 4,5,6,7,8,11 which are reproduced herein below:

Relevant Specific Conditions in the CTO granted to the Unit under the Air Act are as follows:

*"4. Industry shall comply with the Ambient Air Quality Standard 2009"*

*"5. The industry shall operate and maintain installed APCS in such a manner to achieve the emission standards as prescribed under Environment (Protection) Rules, 1986"*

*"6. Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas."*



*"7. Industry has established Ambient Air Quality Monitoring Stations at 2 locations. Industry shall establish Ambient Air Quality Monitoring Stations at 01 more locations at 120 degree apart from each other with connectivity to CPCB server within 3 months"*

*"8. Industry shall install online continuous emission monitoring system and ensure its connectivity to CPCB server. Industry shall also calibrate installed OCEMS facility from recognised agency on six monthly basis."*

*"11. Industry shall submit the stack/ambient air monitoring report of NABL accredited laboratory within 1 month and thereafter on quarterly basis to the Board"*

Additionally, General Condition Nos. 3, 11, 12 and 13 of the EC are also relevant for the aforesaid recommendation and provide for regular submission of reports highlighting the status of emissions of PM10, PM 2.5, SO2 and NOX and require that the same are subjected to the scrutiny of the Regional Office of the MoEF&CC alongwith the CPCB and the SPCB.

Therefore, the Unit is already subjected to regular monitoring and compliance in respect of the aforesaid recommendation and observation of the Joint Committee.

The latest Compliance Report in respect of the specific and general conditions of the EC was sent *vide* Letter dated 23 November 2022.

Further, it is submitted that the Answering Respondent has covered the gypsum storage shed. For covering of the Gypsum sheds on the side,

GI sheets and curtains have been installed on the sides of the Gypsum yard.

It is pertinent to note that gypsum inherently contains 10% moisture content in it, due to which it does not have the tendency to fly or escape in the environment causing air pollution.

It is also pertinent to note that the Ambient Air Quality Monitoring Report for the location near the gypsum yard also shows that air quality is within the permissible limit. The same is also evidenced in the Fugitive Emission Monitoring Report of the Gypsum Yard. A copy of the Monitoring Report of the location near the gypsum yard is annexed hereto and marked as **ANNEXURE R5/7**. A copy of the Fugitive Emission Monitoring Report of the gypsum yard and the material transfer points are annexed hereto and marked as **ANNEXURE R5/8(Colly.)**. The monitoring is carried out by laboratory accredited by MoEF&CC and National Accreditation Board for Testing and Calibration Laboratory (NABL).

It is pertinent to note that the data for ambient air, fugitive and stack emissions are required to be submitted to the Regional Office of the MoEF&CC, SPCB and CPCB on a regular basis as part of compliance of the Specific Condition No. 2 of the EC granted to the Unit. The same is being sent to the MoEF&CC bi-annually as part of the Compliance Report of the EC.

A copy of the Compliance Report dated 23.11.2022 showing compliance with EC conditions is annexed hereto and marked as **ANNEXURE- R5/9**.

10  
A copy of the Compliance Reports dated 22.12.2022 showing compliance with CTO conditions of CTOs under the Air and Water Act is annexed hereto and marked as **ANNEXURE- R5/10**.

Furthermore, all the transfer points of Gypsum are covered and equipped with adequate dust control systems. All the conveyor belts are covered and equipped with dust extraction system with high efficiency bag filters at all the material transfer points and raw material hoppers to prevent the fugitive dust emissions. It may be noted that as many as 35 number of bag filters have been installed at various material transfer points and raw material hoppers to prevent the fugitive dust emission.

Copies of photographs of the gypsum storage yards and material transfer points such as conveyor belt are annexed hereto and marked as **ANNEXURE-R5/11**.

Detailed list of the bag filters installed at material transfer points is annexed hereto and marked as **ANNEXURE -R5/12**.

*ii. There are fugitive emissions from construction activities within the unit area, which should be dealt with appropriately.*

It is submitted that the standalone Grinding Unit was taken over by the Answering Respondent in January 2020. The takeover entailed certain constructions considered appropriate and necessary for smooth functioning of the Grinding Unit by the new Management. It is pertinent to note that the construction works that were being undertaken and are referred to in the Joint Committee Report were constructions for environment improvement, such as, construction of concrete roads and paved area within the premises, covering of conveyor belts, installation

of water sprinklers, covered shed for raw materials, storm water drains, green belt plantations etc.

However, the onset of the COVID 19 pandemic followed by a complete lockdown starting from March 2020, resulted in halting of the works. Therefore, all the project activities that were initiated after the takeover in January 2020 could not be completed in a reasonable time.

It may be noted that besides the delay attributable to COVID 19, delay in construction projects was also attributable to an unusually high level of rainfall in the region which resulted into waterlogging across the plant severely impacting project construction as well as operation. In view of the same, the storm water drain was constructed to safeguard normal operations of the plant and prevent any undue delay in other works inside the Unit.

Once the COVID 19 pandemic settled down and the climatic conditions improved, project activities were resumed and completed entirely in December 2022. The Answering Respondent has spent approximately Rs. 15 crores for the construction of the aforementioned environment improvement infrastructure.

Copies of the photographs of the sprinkling system, concrete roads are annexed hereto and marked as **ANNEXURE- R5/13 (Colly.)**.

Besides the aforesaid, it is pertinent to note that this recommendation of the Joint Committee has also been addressed in the General Conditions No. 4 and 6 and Specific Conditions No. 4,5,6,7,8 and 11 of the CTO under Air Act.

The aforesaid relevant conditions of the CTO under the Air Act have been duly complied with as also detailed in the Compliance Report dated 22 December 2022.

Pertinently, as per General Condition No. 3 of EC, the Unit has installed 4 Ambient Air Quality Monitoring Stations and accordingly all the reports generated from the said stations are submitted periodically to the relevant authorities. However, till date, no authority has issued any notice for any violations of specified limits of emissions, including the period for when construction was underway in the Unit.

In compliance with Specific Condition No. 11 of the EC, the Unit has installed adequate mechanisms for dealing with fugitive emissions in the plant vicinity and the same is being uploaded on the website of the Respondent No.5.

Further, as per Specific Condition No.2 of the EC, Respondent No.5 is already submitting Fugitive Emission Reports and Ambient Air Monitoring Report along with other reports to the authorities to show that the emissions are under prescribed limit.

Furthermore, as per General Condition No.13 of the EC, Respondent No.5 is submitting the Environmental statement which captures all the reports related to Ambient Air Monitoring and Fugitive Emission Reports.

*iii. Adequate attention has not been given to plantation and its survival in and around the plant. Appropriate green belt is required to prevent pollution in the surrounding area.*

13  
As stated in the preceding paragraphs, the takeover of the Grinding Unit was undertaken in January 2020 which was shortly followed with the onset of the COVID 19 pandemic and the lockdown. Therefore, several projects and activities that were initiated, including that of plantation in and around the Grinding Unit could not be attended to adequately for the next few months. Thereafter, the process of green belt plantation was resumed in the month of June 2020 and a total of 9775 saplings were planted between June 2020 to September 2020.

However, the area witnessed an unusually heavy rainfall in the month of August 2021, which largely affected the green belt plantation due to waterlogging and impacted the survival rate of the saplings severely. The rainfall was to the extent of 1275 mm and was the highest rainfall recorded in the region, in a very long time. It is pertinent to highlight that the area wherein the Grinding Unit is established is a low-lying area, therefore, water logging proved to be a big challenge in managing the survival rate of the green belt plantation. The Respondent No.5 has therefore constructed a storm water drain to arrest the flooding and waterlogging in the premises and has planted a total of 15,775 saplings of various species till date as per the Miyawaki System and is employing the best of efforts to elongate the life and survival rate of the saplings so planted.

Copies of the photographs of the flooding and waterlogging which destroyed the green belt plantation are annexed hereto and marked as **ANNEXURE- R5/14.**

Copies of the photographs of the green belt plantation undertaken by the Answering Respondent are annexed hereto and marked as **ANNEXURE- R5/15.**

Besides the aforesaid, it is pertinent to note that the concerns of the Joint Committee pertaining to the green belt and plantation have already been included in the EC as Specific Condition Nos. 4 and 7, which are reproduced hereinbelow:

*“iv. A green belt of 50 to 100 meters width shall be provided all along the boundary of the plant. 3 to 4 layers of local trees shall be planted in the green belt.”*

*“vii. Green belt (3-tier) approximately 15-20m width shall be developed in vacant areas, transfer points covering a total area of 33% of total plant area. Tree plantation shall be in down wind based on the prevalent wind direction at the site. The details of these including photographs taken in time series consistent for the same season every year shall be submitted as a part of six-monthly compliance report.”*

The Unit of the Respondent No.5 is continuously striving to ensure compliance with the aforesaid relevant specific EC conditions and the future action plan for the same have been provided in the Compliance Report for EC conditions dated 23 November 2022.

*iv. Movement of vehicles should be followed by dust separation system within the plant.*

It is submitted that the roads inside the plant premises are all concrete roads and regular sweeping is carried out on the roads by mechanized vacuum sweeping machines to minimize the fugitive dust emissions. Furthermore, as described in the preceding paragraphs, an elaborate sprinkling system has been installed in the plant for the purpose of

15  
sprinkling water which *inter alia* helps in suppression of dust and arresting fugitive emissions.

Besides the sprinkling system, water tankers are also deployed to spray water on the haul roads and the unpaved areas around the Grinding Unit. This serves the purpose of suppression of dust and arresting fugitive emissions in the neighboring areas.

Copies of the photographs depicting the fugitive dust emission suppression measures which include regular sprinkling, deployment of water tankers are annexed hereto and marked as **ANNEXURE- R5/16**.

Besides the aforesaid, it must be noted that the maximum speed permissible for vehicles in the premises is 10km/h which largely decreased the potential for pollution to be caused by movement of vehicles.

Specific Condition No.6 of the CTO under Act is relevant for the purpose of the aforesaid recommendation wherein it is provided that: "*Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.*" In compliance of the same, as already submitted hereinabove, water tankers are being used for suppression of dust. Further, vacuum sweeping machines are being used for regular cleaning.

Specific Condition Nos. 11, 12 and 16 of the EC are also relevant for the purpose of the aforesaid recommendation of the joint Committee along with the status of their compliance as detailed in the Compliance Report dated 23.11.2022 and are reproduced hereinbelow:

16 \* NO. 16  
 "xi. Dry fog system shall be adopted to control fugitive emission in screening plant, transfer points. Wet system like water sprays/sprinklers shall be provided for dust suppression at Belt Conveyor Discharge and Screen Discharge locations. The raw material handling and processing area shall be provided with dust suppression systems. Water sprinkling arrangement shall be provided at raw material heaps."

Compliance: As per the Central Pollution Control Board Guideline for control of Fugitive Dust Emission in Cement Plant, unit has installed adequate number of dust controlling systems in the form of bag filters at every material transfer point. All the raw materials are stored in covered silos and shed. The raw material handling and processing is provided with dust suppression system. Water sprinkling is routinely carried out in roadsides and main gate.

"xii. Work zone floor shall be made concreted/asphalted. Internal roads shall be black topped. Regular sweeping/cleaning of roads shall be carried out to avoid accumulation of fine dust. Ensuring that road ways and vehicle wheels are kept clean"

Compliance: Work zone floors are concreted. Roads are regularly swept to avoid accumulation of fine dust and fugitive emissions by using sweeping machine continuously.

"xvi. Diesel powered vehicles and construction machinery are properly maintained to minimize the exhaust emission as well

*as noise generation. There shall be a separate area for their parking."*

Compliance: All diesel-powered vehicles and construction machinery are maintained properly in order to minimize noise generated during vehicle movement. Separate parking areas are provided for heavy and light vehicles.

The same is also submitted to the MoEF&CC as part of the Compliance Report of EC Conditions which shows that the Respondent No.5 is working to ensure minimal air pollution through vehicular movements and that dust separation system is followed pursuant to the said vehicular movement.

v. *Storm water drain should not be used for discharging waste water and waste water should be delivered to ETP for treatment.*

It is submitted that the process of cement manufacturing undertaken at the unit of the Answering Respondent is a completely dry process which uses state of the art technology for grinding of clinker and Gypsum and mixing of fly ash. There is absolutely no waste water generated from the manufacturing of cement in the Unit of the Answering Respondent. Therefore, there is no possibility of waste water, which is a byproduct of the manufacturing process, being discharged through the storm water drains.

Furthermore, all the domestic sewage generated from the Unit of the Answering Respondent is being discharged and dealt with through a

soak pit. Therefore, it must be noted that there is no waste water that is being generated by the Unit at all.

As submitted in the preceding paragraphs, the Unit is constructed in a low-lying area. Therefore, often times, water from adjacent areas comes flowing into the storm water drain created for the purpose of safeguarding the Unit and its operations from water logging. However, it must be noted that there is absolutely no waste water which is generated from the plant and therefore, there is no question of waste water being discharged in the storm water drain and the requirement of sending it to ETPs.

A flowchart of the manufacturing process depicting that the manufacturing process is dry is annexed hereto and marked as **ANNEXURE- R5/17**.

Copy of photographs depicting dry drainage and the storm water drain is annexed hereto and marked as **ANNEXURE- R5/18**.

Besides the aforesaid, it is submitted that the said recommendation of the Joint Committee has also been addressed by General Condition No.4 of the EC, which is reproduced hereinbelow:

*"iv. Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 & 31st December, 1993 or as amended from time to time. The treated waste water shall be utilized for plantation purpose."*

In the latest Compliance Report submitted to the MoEF&CC dated 23 November 2022 as well, it has been submitted that the present condition is inapplicable as the Cement Grinding is carried out through an entirely dry process in a closed circuit, hence, no waste water is generated. Additionally, the domestic waste is disposed in a soak pit. There have been no objections flagged to the same by the MoEF&CC, the SPCB or the CPCB. Therefore, the said recommendation is inapplicable and is misplaced.

In addition to the aforesaid, the General Condition Nos. 2, 3 and 6 of the CTO under Water Act and the Specific Condition Nos. 9 of the EC are also relevant for the said recommendation. The said conditions have been reproduced hereinbelow along with the status of their compliance as also submitted in the Report dated 22 December 2022 and 23 November 2022:

General Condition No.2, 3 and 6 of the CTO under Water Act:

2. The quantity of maximum daily effluent discharge should not be more than 9.0 KLD per day which is described as domestic effluent to be discharged in the septic tank.

*"3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should*

*enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain."*



Compliance: The Unit is entirely compliant as it is a zero liquid discharge industry. No industrial effluent is generated.

*"6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry."*

Compliance: The Unit is compliant.

Specific Conditions 9 of the EC:

*"9. The Plant shall operate on a zero-discharge basis. Rainwater harvesting shall be adopted and the extent of requirement of water for the project from mines would be reduced. The detailed rain water harvesting plan including regular desilting operations carried out during pre-monsoon season shall be submitted as part of the 6 monthly compliance report."*

Compliance: The Unit is a cement-grinding unit and will operated on a zero-discharge basis. No mine is associated with the project. Hence, utilization of mines water is not applicable. The rain water harvesting system has been adopted for the plant.

- vi. *Project Proponent must ensure development of dust separation and extraction systems appropriately covering all transfer and handling points.*

As submitted in the preceding paragraphs, it must be noted that a total of 35 number of bag filters are installed to prevent the fugitive dust emission. Furthermore, it is pertinent to note that all transfer points are covered by sheeting as well as all belt conveyors are covered by canopies. Therefore, adequate provisions have been made for covering the material transfer points adequately to arrest fugitive emissions.

It may also be noted that a dust load study is also planned for the Grinding Unit of the Answering Respondent and any further appropriate steps required for arresting fugitive emissions shall be undertaken and updated routinely.

Besides the above, the Specific Condition Nos. 2, 6 and 9 of the CTO under the Air Act are also relevant for the present recommendation. While Specific Conditions Nos. 2 and 9 provide for compliance with the EC and ensuring that there is no air, water or soil pollution takes place on account of disposal of fly ash; Specific Condition No.6 as described in preceding paragraphs provides for employment of dust sprinklers and proper housekeeping practices to arrest fugitive emissions. As described in detail in the preceding paragraphs, the same has been complied with meticulously.

11. It is submitted that as per the EC granted to the Answering Respondent, certain specific and general conditions were imposed for the operation of the Grinding Unit which are similar to the recommendations made in

22  
NOTARY  
the Joint Committee report. The compliance of the aforesaid conditions have routinely been sent by the Respondent No.5 by way of six monthly compliance status reports to the Deputy Director General of Forest, Lucknow. The latest Compliance Report in respect of the specific and general conditions of the EC was sent *vide* Letter dated 23 November 2022.

Furthermore, the Answering Respondent has also routinely submitted Compliance Reports of the Condition to Operate issued to the Answering Respondent. The latest Compliance Report in respect of the CTO was sent *vide* Letter dated 22 December 2022, which notes that the Unit of the Answering Respondent is fully compliant with all the Specific and General Conditions of the EC.

- i2. The compliances reports *inter alia* state the following which show compliance with the recommendations made by the Joint Committee:
- i. The air pollution requirements are being complied with and the fugitive emissions as measured by particulate matters are within the prescribed norms. Further, the air pollution control system and monitoring, as proposed by the industry and approved by the Board have been installed in the premises;
  - ii. Unit of the Answering Respondent is complying with the Ambient Air Quality Standard, 2009;
  - iii. Unit of the Answering Respondent has installed online continuous emission monitoring systems and is connected to the CPCB server;
  - iv. Unit of the Answering Respondent is compliant with the Fly Ash Notification No. S.O. 254 (E) dated 25 January 2016;
  - v. Unit of the Answering Respondent is compliant with provisions of Noise Pollution (Regulation and Control) Rules, 2000;

- 23
13. In view of the aforesaid, it is submitted that the Answering Respondent has put in place adequate infrastructure and measures to address all the concerns that have been raised by the Joint Committee in its Report dated 17 January 2023. Furthermore, the Unit is entirely compliant with all the specific and general conditions of the EC and other applicable consents.

The emissions from the Answering Respondent's Grinding Unit have always been within the permissible limits prescribed by law and till date, no complaint, action or even warning has been raised or adverse remarks made by any authority with respect to quality of air released by the Answering Respondent's Bara Grinding Unit. It is submitted that the online monitoring system monitors the emissions from the Unit of the Answering Respondent 24 x 7 and no violations can go unaddressed on the server. In case the server collects data and finds that the emissions are beyond the prescribed limits, then alerts are popped-up and the Unit has to provide satisfactory replies to CPCB for the said violation.

As an illustration, the Answering Respondent is annexing herewith screenshot of the Online Monitoring System and the Multistation Report which evidences that the emissions from the unit are within permissible limits as **ANNEXURE- R5/19**.

14. The Answering Respondent periodically organizes health checkups for the Employees of the Unit which includes x-rays, eye vision test, audiometry, blood sugar, urine tests besides a general examination.

Besides organizing the said medical checkups for the employees, the Answering Respondent also routinely organized medical camps and

24  
health check-ups for the local residents to ensure that no adverse impact of the operation of the industry ever goes unnoticed in the residents of the area.



15. The Answering Respondent has also consciously invested in a robust Corporate Social Responsibility Programme, which *inter alia* includes measures and support extended by way of:
- i. Promotion of Education through scholarships and assistance in kind;
  - ii. Health Programmes
  - iii. Sustainable livelihood programmes
  - iv. Schemes for Infrastructural Development
  - v. Measures for Social Empowerment and welfare
  - vi. COVID 19 Relief and assistance
16. In view of the aforesaid, it is submitted that all the concerns of the Applicant as well as the Joint Committee and this Hon'ble Tribunal stand addressed. The Answering Respondent is committed to and undertakes routine upgradations and assessments of its environment management programmes and is committed to ensuring that its operations do not deteriorate the environment.

In view thereof, this Hon'ble Tribunal may pass suitable orders dismissing the Original Application qua the Answering Respondent.

25  
AGI  
DEPONENT

**VERIFICATION:**

I, the Deponent above named, do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at \_\_\_\_\_ on this 18<sup>th</sup> day of April 2023.

AGI

DEPONENT

AGI  
18/4/23

We Armita bh \_\_\_\_\_ \_\_\_\_\_  
by the \_\_\_\_\_ \_\_\_\_\_ \_\_\_\_\_  
Sri. B. L. Chaudhary  
on date 18/4/23  
Compound \_\_\_\_\_  
J.P. Accept \_\_\_\_\_ and verified \_\_\_\_\_  
of this \_\_\_\_\_ \_\_\_\_\_ \_\_\_\_\_

VIJAY BHASKAR PANDE  
Notary  
Of High Court

10/4/23

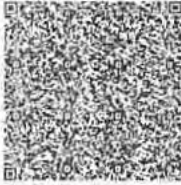
INDIA NON JUDICIAL  
128  
Government of Uttar Pradesh

e-Stamp

Signature.....  
ACC Name - TEJ BHADUR SINGH  
ACC Code-UP 14373704  
ACC Address--Bara Khas, Mob. 9838260844  
Licence No. 340 Tehsil & Dist. Court, Prayagra

26

Certificate No. : IN-UP87567390968740V  
Certificate Issued Date : 18-Apr-2023 12:56 PM  
Account Reference : NEWIMPACC (SV)/ up14373704/ BARA/ UP-AHD  
Unique Doc. Reference : SUBIN-UPUP1437370469519938026238V  
Purchased by : AMITABH KUMAR SO PRABHU NATH AGARWAL  
Description of Document : Article 4 Affidavit  
Property Description : AFFIDAVIT  
Consideration Price (Rs.) :  
First Party : AMITABH KUMAR SO PRABHU NATH AGARWAL  
Second Party : Not Applicable  
Stamp Duty Paid By : AMITABH KUMAR SO PRABHU NATH AGARWAL  
Stamp Duty Amount(Rs.) : 10  
(Ten only)



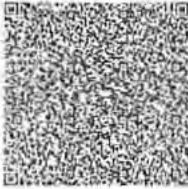


e-Stamp

 Signature .....  
 ACC Name Arti ACC Code UP -14824604  
 ACC Add. Bara (Khas) Mobile 91258277  
 Reference No.-1005, Tehsil- Bara, Dist- Prayag

27

Certificate No.	: IN-UP42155453967520V
Certificate Issued Date	: 22-Feb-2023 04:43 PM
Account Reference	: NEWIMPACC (SV)/ up14824604/ BARA/ UP-AHD
Unique Doc. Reference	: SUBIN-UPUP1482460478249034654555V
Purchased by	: ULTRATECH CEMENT LIMITED UNIT BARA PRAYAGRAJ
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: ULTRATECH CEMENT LIMITED UNIT BARA PRAYAGRAJ
Second Party	: Not Applicable
Stamp Duty Paid By	: ULTRATECH CEMENT LIMITED UNIT BARA PRAYAGRAJ
Stamp Duty Amount (Rs.)	: 100 (One Hundred only)



Please write or type below this line

**LETTER OF AUTHORITY**

**KNOW ALL MEN by these presents that we, UltraTech Cement Limited, a Company incorporated and registered under the provisions of the Companies Act, 1956, and having its Registered Office at "B" Wing, Ahura Centre, 2<sup>nd</sup> floor, Mahakali Caves Road, Andheri (East), Mumbai 400093, in the state of Maharashtra (hereinafter called "the Company") through Mr. Anil Bajaj S/o Shri Mishrilal Bajaj of the Company (hereinafter called the "COO and Cluster head"), SEND GREETINGS:**

Now by virtue of the powers vested in the Unit Head by the Company, pursuant to the Board resolution dated 19-Oct-2022 and in particular of the powers to delegate any of the powers, authorities and discretions for the time being vested in the Unit head there under, the Unit head DO HEREBY NOMINATE, CONSTITUTE AND APPOINT **Mr. Amitabh Kumar S/o Shri Prabhu Nath Agarwal, Grinding Unit head, Unit: Bara cement Works of the Company (hereinafter called the "Authority")** as true and lawful Authority of the Company to do, perform and execute in particular, the following acts, matters, deeds and things mentioned hereunder in connection with the work connected with the Unit :Ultratech Cement Limited, Bara cement Works, Post- Lohgara, Tehsil- Bara, Distr- Prayagraj -212107, Uttar Pradesh, (Hereinafter referred to as the "Plant")/ works related to the company:

1. To Authorize Payment and sign and/or certify cash, bank, and Journal Vouchers.

28

2. To purchase or sell or contract for purchase or sale in the ordinary course of business any immovable property, for an amount not exceeding (Rs. 1.00 Cr. for running Grinding Unit and other case Rs.5.00 Cr.) Rs one crore in a single transaction, necessary or useful for the business of the Company subject to the proviso contained in clause herein below and to take possession of land and to execute lease agreement, lease-cum-sale agreement or any other agreement/undertaking or deed or document as may be required in connection with taking possession of the land for the Company's project.
3. To purchase, take on lease, leave and license, hire purchase, deferred sale or otherwise acquire any moveable or immovable property or assets and whether tangible or not in the name of the Company or in the name of any other person as may be required and to sell, transfer, give on lease, hire purchase, leave and license or create any right, title or interest therein and / or to dispose of the same to such person as may be considered appropriate by the said Authority for an amount not exceeding (Rs. 1.00 Cr. for running Grinding Unit and other case Rs. 5.00 Cr.) Rs one crore in a single transaction subject to the provisions contained in Clause herein below and to execute such agreement(s) / documents on behalf of the Company as may be required in this regard.
4. To sign, endorse, accept, execute or authenticate all hundies, pay orders, bills of entry, bills of exchange, usance bills, pronotes, bills and delivery orders, negotiation instruments, stock report, vouchers including journal vouchers, debit and credit notes, receipts or discharges whether for money or for goods, balance confirmation, acknowledgements, assignments, of insurance policies and cover notes, bill of landing, railway receipts, motor receipts, and other documents of title of goods and letter of credit, counter guarantee, trust receipt and other document subject to the provisions of Clause herein below.
5. To withdraw moneys payable to or due to the Company from the Government authorities or any other department of the Government of India or State Government or any other public authority.
6. To purchase or contract for purchase and to take or give on loan hire purchase, lease in any part of India or elsewhere, for immediate or future delivery of raw materials, auxiliary materials, packing materials and all plant and machinery, stores materials, chemicals, spares and things and other articles and things, necessary or desirable to enable the company to carry on its normal activities in the ordinary course of business (hereinafter for brevity's sake referred to as 'the said goods and things') and to sell back, resell or to send for sale to any part of India or elsewhere all or any of the said goods

and things.

29

7. In order to purchase or contract for purchase as provided in the preceding clauses, to make advances or loans in the ordinary course of business to the suppliers of the said goods and things on such terms and conditions as are usual or as may accord with the practice and custom of the market.
8. To sell or contract for sale in the ordinary course of business in any part of India or elsewhere for immediate or future delivery of the Company's Products and to appoint brokers, stockiest, sales promoters, agents etc. for this purpose and to settle the terms and conditions of their services and remuneration and to terminate or vary any such appointment.
9. To get repaired and keep in repairs movable and immovable properties, plant and machinery of the Company, and to insure the same against damage by fire, tempest, accident, riot, lightning and other risks and also to use and take all such lawful ways and means as may be necessary for defending and protecting the said movable and immovable properties, plant and machinery of the Company.
10. To ensure compliance with the provisions of all legislations governing the affairs of the company, including the provision of corporate Governance and to do all such acts, deeds and things as may be necessary or expedient to ensure compliance with such law as also to appear and represent the company before any officer or authority or court/bench appointed under any such laws for the time being in force.
11. To sign correspondence, statements, returns, applications, sales bills and invoices, and/or other forms including AR-I Form as required or necessary under the Central Excise or Customs Laws and Rules framed thereunder and also to sign the accounts and Registers maintained by the Company for the purpose of the Excise and customs as and when necessary or required by the concerned Authorities, and attest any corrections which may be made in the said accounts, registers, statements, returns, applications forms and other records.
12. To sign, execute and deliver on behalf of the Company all papers, correspondence and receipts, bills of lading, forwarding notes, railway receipts, customs house warrants and other documents of Title and all other deeds and assurance and documents for the due completion and performances of all transactions in the ordinary course of business of the said unit of the Company.
13. In the name of the Company and on its behalf to ask, demand, sue for, recover and receive every person and every body politic or corporate whom it shall or may concern, all sums of money, debts,

30

dues, goods, wares, merchandise, chattels, effects and things of whatsoever nature or description which now are or which at any time, during the subsistence of these presents, shall or may have or become due, owing or belonging to the company in or by any right, title, ways or means howsoever, or otherwise become due or payable to the company and upon receipt therefore or of any part thereof in the name of the company or in his name or otherwise as the case may require to make, sign, execute and deliver such receipts, release or other discharges for the same respectively as the Authority shall think fit or be advised.

14. To examine all books, papers, documents or other records relating to the business of the company in possession of any third party and where such books, papers, documents or other records is the property of the company to take possession of the same.
15. To commence, prosecute, enforce, defend, answer, oppose or appear or appeal in, all action and other legal proceedings and demands whether civil, criminal, political, administrative, or revenue, or proceeding related to the customs or excise duties, sales tax, entry tax, income tax, super tax, wealth tax, registered firm tax, professional tax, goods and service tax (GST) and all tax on income, or otherwise and to accept, service of notice or process touching any of the matters aforesaid or any other matters in which the company is or hereafter be interested or concerned and also if thought fit to compromise, refer to arbitration, submit to judgment, proceed to judgment and execute or become non suited in any such action or proceeding as aforesaid and also to enforce by execution, attachment distress, suit or otherwise any decree or award in favour of the company and to defend or resist any such process issued against the company, in any such action or proceedings as aforesaid to retain, employ, engage and remunerate advocates, Authorities, vakils and pleaders and to sign and give warrants, vakalatnamas and other necessary authorities and to revoke such retainers and authorities from time to time at pleasure.
16. To appear before all and every or any Court or Courts, Magistrates, Government or Public Officer, Customs, Excise, Abkari, Electricity Board, Revenue, Railway, Police; Port Trust, Improvement Trust, Income Tax, Sales Tax, Reserve Bank of India, Import of Foreign Trade Control authorities or Export Promotion Council and any other authorities whatsoever and to make, sign, execute, swear, declare, register and advertise all declarations, affidavits, applications, letters, papers and writings and to do all acts, deeds or things whatsoever necessary or expedient for the business of the company under Factories Act, Payment of Wages Act, Boilers Act, Explosives Act and Rules, Employees State Insurance Act, Employees Provident Fund Act, Indian Electricity Act, Motors Vehicles Act, Income Tax Act, Sales Tax Acts, Goods and Service Tax Act (GST), Professional

31

Tax Act, Post and Telegraph Act, Foreign Exchange Management Act and Rules, Companies Act, SEBI and Stock Exchange rules and Regulations and any other Acts, Rules or notifications of the Central or State Government (including making applications for obtaining sales tax declaration forms), Municipal Bodies, Excise, Reserve Bank of India or Customs or Import Trade Control Authorities or Foreign Trade Control Authorities, or Export promotion Councils and to appear on behalf of the company before any authority under the above mentioned laws, rules or notifications and to represent the company in all correspondence matters and proceedings before them of any nature whatsoever.

17. To make, sign, execute, swear, declare, register and advertise all declarations, affidavits, applications or writings and to do all acts, deeds and things whatsoever usual, necessary or expedient for the due registration and protection of any trademarks, trade names, designs, brands, labels or rights belonging to or used by or hereafter to belong to or to be used by the company and to give evidence or attend to any proceeding before any competent authority under the relevant law for the time being in force.
18. To appear before any Registrar or Sub- Registrar or any other registering officer or authority and to present for registration any deed a document already executed or signed or which may hereafter be executed or signed or which may hereafter be executed and signed on the Company's behalf and to admit the execution of such document or documents and otherwise to do all acts deeds matters and things to get such deed or documents registered according to law.
19. To adjust, settle, compromise or submit to arbitration any accounts, debts, claims, demands or disputes touching any of the matters herein provided for or any other matters which are now subsisting or may hereafter arise between the company or between the Authority on the one hand and any other person, firm, company or corporation on the other hand to give time for payment to any of the debtors of the firm.
20. To execute any Bond or Bill for and on behalf of the Company as required under any law or statute or rules or regulations of Central Government, State Government or any competent or concerned authority, body or association in the forms prescribed under any such law, statute, rules or regulations or otherwise.
21. To look after and supervise the working of the said unit of the Company and to do or cause to be done all such acts, deeds, things as may be necessary or expedient to ensure smooth working of factories, other offices and establishments of the said Unit.
22. To negotiate with the workers and employees of the said Unit of

32

the Company or with the trade unions or federations, on demands made by such workmen and employees and to participate in all proceedings relating to, the industrial matters, before the Labour officers, Conciliation Officers, Labour Commissioners, Labour Tribunals, Industrial Tribunals, Wage Board and other authorities appointed by the Central or State Government and to agree to refer such disputes to Arbitrator or to Industrial Court or Tribunal and to make on behalf of the Company suitable or necessary representations and to present the case of the company and to agree and come to any settlement with such workmen, Employees, Trade Unions or Federations as the Authority may in this discretion deem fit.

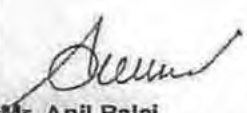

23. To grant advances and loans to officers, members of the staff, workmen, employees and servants of the said Unit of the Company in such amounts, from time to time, as the Authority may think fit, provided that such loans and advances shall be given for the specific purpose and up to the limits as decided by the Board of Directors of the company from time to time subject to the restrictions as per other legal promulgations. As per Company HR Policies and laid down guidelines and delegation of authority etc
24. To appoint officers and other executive staff of the said Unit of the company in accordance with the rules, policies and guidelines specified by the Company from time to time and to settle terms and conditions of their services and to terminate or vary the terms of any such appointment including payment of bonus, gratuity, perquisites and other allowances and also to employ, engage and appoint workmen and employees on lower grades and to terminate or vary the terms of their appointment as aforesaid, to allocate from time to time duties and functions to such officers, executives, staff, workmen and employees and to implement, enforce and otherwise give effect to Industrial Awards and settlement.
25. To acquire on rent or otherwise such premises as may be necessary for the purpose of the Company's offices, godowns, depots, show-rooms and similar other uses and to maintain and keep in repairs such premises and to insure the same against damage by fire, tempest, accident, riot, lightning and other risks and also to use and take all such lawful ways and means as may be necessary for defending and protecting such premises.
26. To concur in doing any of the acts and things herein mentioned in conjunction with any other person or persons similarly authorized.
27. GENERALLY to do all such acts and things as may be conducive or incidental to the exercise of the powers and authorities hereby given provided always and it is hereby expressly declared that the powers and authorities regarding purchase & sale of movable and immovable

33

AND, THE COMPANY DO HEREBY AGREES to ratify and confirm all acts, deeds and things as the said Authority shall lawfully do or cause to be done during the continuance of these presents in respect of the matters aforesaid by virtue hereof.

This Letter of Authority shall cease to be operative on the expiry of Three year from the date hereof.



IN WITNESS WHEREOF Mr. Anil Bajaj (COO and Cluster Head) has set and subscribed his name and signature on behalf of the Company as its duly constituted agent on this 20th day of February, 2023.



  
**Mr. Anil Bajaj**  
 COO and Cluster Head



And

Signature of the Constituted Authority



  
**Mr. Amitabh Kumar**  
 Grinding Unit Head  
 Bara Cement Works

LTI



(T.C.)

ANNEXURE 5/2  
34

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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10592/2022

M/S DHAMPUR BIO ORGANICS LIMITED ..... Petitioner

Through: Mr. Arvind Nigam, Sr. Adv. with Ms. Amita, Ms. Jyoti, Ms. Sukanya Singh, Adv.

versus

UNION OF INDIA ..... Respondent

Through: Mr. Chetan Sharma, ASG with Mr. Ravi Prakash, CGSC, Ms. Shruti Shiv Kumar, Mr. Anum Hussain, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE YASHWANT VARMA**

**ORDER**

% **14.07.2022**

**CM APPL. 30645/2022 & CM APPL. 30646/2022(for exemption)**

Allowed, subject to all just exceptions.

The applications shall stand disposed of.

**W.P.(C) 10592/2022 & CM APPL. 30644/2022(Stay)**

Notice. Let the Union respondent file a reply on the writ petition within a period of eight weeks from today.

Prima facie, the Court finds merit in the contention of Mr. Nigam, learned Senior Counsel appearing for the petitioner who contends that they were never placed on notice by the Tribunal upon receipt of the anonymous complaints. It is in that backdrop that Mr. Nigam, draws the attention of the Court to the principles laid down by the Supreme Court in **Divine Retreat Centre vs. State of Kerala [(2008) 3 SCC 542]** and the mandatory requirement as spelt out therein of the Tribunal following at least the rudimentary principles of natural justice.

It was further pointed out that a reading of the impugned order would

35

seem to suggest that the allegations made in the complaint appear to have been accepted and directions for an Action Taken Report being issued and compliances being enforced. That in the submission of learned senior counsel would essentially amount to the Tribunal having accepted the correctness of the allegations levelled ex parte the petitioner. Matter requires consideration.

Till the next date of listing, there shall be stay of the order dated 29 April 2022 passed by National Green Tribunal (Principal Bench).

List again on 07.12.2022.

**YASHWANT VARMA, J.**

**JULY 14, 2022/neha**

Signature Not Verified  
Digitally Signed  
By-NEHA  
Signing Date: 4.07.2022  
17:39:14

(T.C.)

ANNEXURE R 5/3



**Uttar Pradesh Pollution Control Board**  
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764. Email: info@uppcb.in. Website: www.uppcb.com

36

168342/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022

Date: 12/01/2023

To,

M/s

**ULTRATECH CEMENT LIMITED**

Ultratech Cement Limited, Unit Bara Cement Works,P.O.  
 Lohgara,Tehsil Bara, District Allahabad 212107 (Uttar  
 Pradesh),ALLAHABAD,212107

Application Id- 18404064
-----------------------------

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **ULTRATECH CEMENT LIMITED** located at **Ultratech Cement Limited, Unit Bara Cement Works,P.O. Lohgara,Tehsil Bara, District Allahabad 212107 (Uttar Pradesh),ALLAHABAD,212107.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ULTRATECH CEMENT LIMITED** granted for the period from **01/01/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Cement	4.0	Million Tonnes/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	9.0 KLD	Septic Tank	Soak Pit

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

37

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Ball Mill		01	Particulate Matter	55 meter high stack from GL and bag house filter.
2	Ball Mill		02	Particulate Matter	46 meter high stack from GL and bag house filter.

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per E(P) Act 1986.
2	02	Particulate Matter	As per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

38

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

39

**Specific Conditions:-**

1. This consent is valid for production of Cement-4.0 (2x2) Million Ton/Year (Cement Grinding Unit) using Clinker, Fly Ash, Gypsum, Slag as raw material.
2. Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J-11011/135/2012-IA II(I) dated 28-11-2014.
3. Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. F 59069/C-9/NOC-244/2015 dated 16-04-2015.
4. Industry shall comply with the Ambient air quality standard 2009.
5. The industry shall operate and maintain installed APCS in such a manner to achieve the emission standards as prescribed under Environment (Protection) Rules, 1986.
6. Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
7. Industry has established Ambient Air Quality Monitoring Stations at 02 locations. Industry shall establish Ambient Air Quality Monitoring Stations at 01 more location at 120 degree apart from each other with connectivity to CPCB server within 06 months.
8. Industry shall install online continuous emission monitoring system and ensure its connectivity to CPCB server. Industry shall also calibrate installed OCEMS facility from recognized agency on six monthly basis.
9. Fly Ash/Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place. Industry shall comply with provisions of Fly Ash notification no. S.O. 254(E) dated 25-01-2016 and submit the compliance report quarterly.
10. Industry and shall ensure the compliance of provisions of Noise Pollution (Regulation and Control) Rules 2000.
11. Industry shall submit the Stack/Ambient Air monitoring report of NABL accredited laboratory with 01 Months and thereafter on quarterly basis to the Board.
12. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
13. Industry shall install/maintain Electro Magnetic Flow meters at Water withdrawal source and logbook of its reading shall be maintained properly.
14. Industry shall treat domestic effluent through Septic tank/soak pit.
15. Industry shall not discharge treated sewage water outside the industry premises.
16. Industry shall obtain necessary permission from UPGWA for withdrawal of ground water and shall install rain water harvesting system as per design of Ground Water Authority.
17. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
18. Industry shall abide by directions given by Hon'ble Courts, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
19. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
20. Consent fees if revised, shall be payable by industry from the date of its applicability.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
22. Industry shall comply with the relevant provisions of Environmental Laws.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.07.28 10:02:16 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

40

Regional Officer, U.P. Pollution Control Board, Prayagraj with direction to send the compliance report of consent conditions on quarterly basis.

RAJENDRA SINGH  
Digitally signed by RAJENDRA SINGH  
Date: 2023.02.28 10:02:31 +05'30'

**Chief Environmental Officer (circle-2)**

(T.C.)



Government of India

Ministry of Environment, Forests and Climate Change

F. No. J-11011/135/2012-IA II (I)

ANNEXURE R5/4

41

Indira Paryavaran Bhawan  
Jor Bagh, Lodi Road  
New Delhi - 110003  
E-mail: [tchand2003@yahoo.co.uk](mailto:tchand2003@yahoo.co.uk)  
Tel: 011: 24695313

Dated: 28<sup>th</sup> November 2014

To  
M/s Prayagraj Power Generation Company Ltd.  
Sector-128, Noida  
Uttar Pradesh-201304  
Email: [sunny.gaur@jalindia.co.in](mailto:sunny.gaur@jalindia.co.in); Fax: 0120-4609464

Subject: Establishment of Grinding Unit (4 MTPA) under 'Ash Utilisation Plan' within the premises of 3x660MW Thermal Power Project of M/s Prayagraj Power Generation co. Ltd., at vill. Jodh Khansemra, Tehsil Bara, Dist. Allahabad, U.P. – Environmental Clearance (EC) –reg.

Sir,

This has reference to this Ministry's grant of TOR vide letter of even no. 22<sup>nd</sup> May, 2012 for preparation of EIA-EMP report and your letter dated 02.08.2014 along with copies of EIA-EMP report seeking environment clearance under the provisions of the EIA Notification, 2006.

2. The Ministry of Environment, Forests and Climate Change has examined the application for the project. It is noted that M/s Prayagraj Power Generation co. Ltd (PPGCL), a subsidiary of Jaiprakash Power Venture Limited (JPVL), proposes to setup a cement grinding unit with a production capacity of 4.0 MTPA within the premises of thermal power plant of 3x660 MW, under implementation, at Jodh Khansemra village, Bara Tehsil, Allahabad district, Uttar Pradesh state, as part of "Ash Utilisation Plan". Prayagraj Power Generation Company proposes to setup a cement grinding unit to manufacture Portland Pozzolona Cement (PPC) with the state of the art modern High Pressure Roller Press with ball mill technology grinding system. The clinker will be brought from Jaypee's existing plant at Rewa/Bela/ Sidhi/Dalla and productively utilise flyash from Thermal Power Station within the premises. The total land requirement for the proposed cement grinding unit will be about 20 ha which is a part of 773.10 ha which is already in possession of PPGCL allotted for 3x660 MW power plant and the land is already in industrial use. No additional land is proposed to be acquired. Water pipeline being laid for power plant will be used to with draw water from raw water line / reservoir within the plant area. No ecologically sensitive areas such as National Park/Sanctuary/Biosphere Reserve/Historical monuments, defence installations, etc. exist within 10 km radius of the Plant site. There is no litigation/pending case against the proposal. The cost of the project is about Rs. 450 crores, which includes Rs. 54 crores for environmental protection measures.

3. The details of the proposed cement grinding unit are given in the table below:

1/2/14  
3/11/14

42

S. N.	Title	Details	
1	Total plant capacity	4.0 MTPA of CGU	
2	Total Land	20-ha	
3	Process adopted	High pressure roller press with ball mills	
4	Raw materials :Cement Grinding Unit	CGU	
	Material	Qty (MTPA)	Source
	Clinker	2.48	Jaypee Group existing plants at Rewa/Bela/Sidhi/Dalla
	Gypsum	0.16	Mineral Gypsum from mines in Rajasthan
	Fly ash	1.36	Thermal power plant within the premises

4. The basic raw materials for cement grinding unit are Clinker, Gypsum and Fly ash. Based on the type of cement to be ground, the raw materials along with Clinker will be transported to the Feed hoppers through series of belt conveyors. As per the quality requirement all these materials will be extracted through high accuracy electronic weigh feeders to the cement Mill for grinding clinker & additives. All the ground material will be collected in high efficiency cyclones and transported through fluxo slides & bucket elevator and stored at designated product silos.

5. The power requirement of the proposed cement grinding unit will be about 30 MW. The power will be sourced from the power plant (under implementation) within the project site

6. Enclosures and dust extraction system will be provided in raw material unloading area, storage section and packing section. Bag filters will be provided at all transfer points for dust extraction. Closed belt conveyors will be provided for transferring raw material. Clinker will be stored in silos.

7. All the stand alone cement grinding units are covered under Category 'B' as per para 3(b) of the Schedule of the EIA notification 2006, but due to the location of project site within 10 km of interstate boundary, the proposal has been appraised by the Expert Appraisal Committee (Industry-1) in the Ministry.

8. The aforesaid proposal was considered in the 4th meeting of the Reconstituted Expert Appraisal Committee held during 8-9th January, 2013 and 7th EAC meeting held on 4th - 5th April 2013. MoEF&CC vide letter no J- 11011/135/2012-IA.II(I) dated 17th February 2014 requested the PP to conduct Public Hearing, as the project is located within 10 km radius of interstate boundary of Uttar Pradesh and Madhya Pradesh, which was conducted on 05.07.2014. The proposal was further considered in the 23<sup>rd</sup> EAC meeting held on 18th-19<sup>th</sup> September, 2014. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions.

9. Based on the information submitted by you, presentation made by you and your consultant M/s. Virma Labs Ltd- Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September 2006 subject to strict compliance of the following Specific and General conditions:

**A. SPECIFIC CONDITIONS:**

- i. The standards prescribed for Cement Plants vide the recent MOEF&CC Notification - GSR 612(E) dated 25.08.2014 shall be implemented.

60

43

- ii. The project shall comply with the new MOEF Standards for particulate emissions of for Cement sector by installing adequate air pollution control system viz. Bag filters and stacks of adequate height etc. Data on ambient air, fugitive and stack emissions shall be submitted to the Ministry's Regional Office, SPCB and CPCB regularly.
- iii. The proponent shall provide an interlocking system to ensure that whenever the ESP is not in operation, the raw material feeder will automatically stop and restart only with the restart of ESP.
- iv. A green belt of 50 to 100 meters width shall be provided all along the boundary of the plant. 3 to 4 layer of local trees shall be planted in the green belt.
- v. All internal roads shall be paved to prevent dust emission within the plant premises. Strengthening of 1km approach road shall be taken up and avenue plantation developed.
- vi. Closed conveyor belt shall be installed for transport of limestone to the plant. Dust collected in various pollution control equipment will be recycled.
- vii. Green belt (3-tier) of approximately 15-20m width shall be developed in vacant areas, transfer points covering a total area of 33% of total plant area. Tree plantation shall be in down wind based on the prevalent wind direction at the site. The details of these including photographs taken in time series consistent for the same season every year shall be submitted as part of six-monthly compliance report.
- viii. Details shall be submitted with 6 monthly compliance reports. In addition, conditions provided in CREP Guidelines for Cement Sector shall be followed.
- ix. The Plant shall operate on a zero-discharge basis. Rain water harvesting shall be adopted and the extent of requirement of water for the project from mines would be reduced. The detailed rain water harvesting plan including regular desilting operations carried out during pre-monsoon season shall be submitted as part of the 6 monthly compliance reports.
- x. Emergency Preparedness and Disaster Management Plan with focus of disaster prevention shall be prepared and implemented.
- xi. Dry Fog System shall be adopted to control fugitive emission in screening plant, transfer points. Wet system like water sprays / sprinklers shall be provided for dust suppression at Belt conveyor discharge & screen discharge locations. The raw material handling and processing area shall be provided with dust suppression systems. Water sprinkling arrangement shall be provided at raw material heaps.
- xii. Work zone floor shall be made concreted/asphalted. Internal roads shall be black topped. Regular sweeping / cleaning of roads shall be carried out to avoid accumulation of fine dust. Ensuring that road ways and vehicle wheels are kept clean.
- xiii. The proponent shall monitor the groundwater regime of the study area, by installing piezometers in and around the impact zone of the project site and collect data of groundwater (level as well characteristics) and the same shall be furnished as part of the

44

4

Compliance Report to MOEF, RO, Lucknow. In case of declining levels, prior approval shall be obtained from the State Ground Water Board.

- xiv. Out of 2 million ton of ash, 1.36 shall be utilized and the remaining ash shall be sent to the cement plant.
- xv. Accidental spillages of oil from construction equipment and storage sites shall be prevented.
- xvi. Diesel powered vehicles and construction machinery are properly maintained to minimize the exhaust emission as well as noise generation. There shall be a separate area for their parking.
- xvii. Workers protective gears shall be provided. spirometry, audlometry tests shall be conducted for workers.
- xviii. A CSR Plan shall be prepared and implemented in consultation with the local villages and administration. Issues raised/covered during public hearing and incorporated in the EMP and CSR Plan. During construction phase of the project, an expenditure of about minimum 5% of the capital expenditure shall be earmarked for CSR activity spread over 5 years/period of construction of project. During operation phase of the project, the CSR activity will be funded based on 2% of the profit during operation phase of the project. 70% of the employment shall be made from the local population. The annual capital and recurring expenditure on CSR - village-wise and activity-wise shall be uploaded on the company website and also included in the Annual Report of the company.

**B. GENERAL CONDITIONS:**

- i. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub> are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Lucknow and the SPCB/CPCB once in six months.
- iv. Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1993 and 31<sup>st</sup> December, 1993 or as amended form time to time. The treated waste water shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels

45

- shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
  - vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
  - viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
  - ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment, Forests and Climate Change (MoEF&CC) as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry Lucknow. The funds so provided shall not be diverted for any other purpose.
  - x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
  - xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF&CC at Lucknow. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
  - xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF&CC, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Lucknow / CPCB / SPCB shall monitor the stipulated conditions.
  - xiii. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF&CC at Lucknow by e-mail.

6

46

- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forests and Climate Change (MoEF&CC) at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Lucknow.
- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
10. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
11. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
12. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

(Dr. T. Chandni)  
Scientist F

Copy to:

1. The Secretary, Department of Environment, Govt. of Uttar Pradesh.
2. The Chairman Uttar Pradesh Pollution Control Board, Building, No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010
3. Addl. Principal Chief Conservator of Forests (C), Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow-226024 The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110 032.
4. Guard File / Record File/Monitoring file.

(Dr. T. Chandni)  
Scientist F

Resd.  
28/11/14

(F.C)

F.No.J-11011/135/2012-IA-II(I)  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (J.A. Division)

ANNEXURE R 5/5

47

Indira Paryavaran Bhawan  
 Jor Bagh Road, Aliganj,  
 New Delhi - 110003  
 E-mail: dirind-moefcc@gov.in  
 Tel: 011-24695368  
 Dated: 17.09.2019

To

M/s UltraTech Cement Ltd,  
 (Formerly known as M/s Paryagraj Power Generation Co. Ltd.)  
 B Wing, Ahura Centre, 2<sup>nd</sup> Floor,  
 Mahakali Caves Road,  
 Andheri (East),  
 Mumbai- 400093

**Subject:** Establishment of Cement Grinding Unit (4 MTPA) under 'Ash Utilization Plan' within the premises of Thermal Power Plant Project (3x660MW) located at Jodh Khansemra, Tehsil Bara, District Allahabad, Uttar Pradesh by M/s Paryagraj Power Generation Co. Ltd. – transfer of Environmental Clearance to M/s UltraTech Cement Ltd.

Sir,

This has reference to your online application for transfer of Environmental Clearance (EC) of the project mentioned in the subject vide proposal No. IA/UP/IND/24115/2012 dated 11.02.2019.

2. M/s Paryagraj Power Generation Co. Ltd., was accorded Environment Clearance vide letter F.No. 11011/135/2012-IA-II(I) 28.11.2014 for Proposed 4.0 MTPA Cement Grinding Unit under "Ash Utilization Plan" within the premises of Thermal Power Plant (3x660 MW) located at Jodh Khansemra, Tehsil Bara, District Allahabad, Uttar Pradesh.
3. The Cement grinding unit was taken over by M/s UltraTech Cement Ltd (Bara Cement Works) in accordance with Scheme of Arrangement under 391 to 394 of Companies Act 1956.
4. M/s Paryagraj Power Generation Co. Ltd., submitted 'No objection certificate' to transfer the Environmental Clearance.
5. M/s UltraTech Cement Ltd submitted Undertaking to comply the conditions stipulated in the Environmental Clearance vide letter J-11011/135/2012-IAII(I) dated 28.11.2014.
6. After taking the aforesaid facts into consideration, it is noted that the cement grinding unit of M/s Paryagraj Power Generation Co. Ltd., was taken over by M/s UltraTech Cement Ltd. Consequently, ownership on the project was changed. Therefore, considering the request of M/s UltraTech Cement Ltd, the Ministry hereby has decided to transfer the

48

aforesaid Environmental Clearance to M/s UltraTech Cement Ltd., under the provisions of para 11 of EIA Notification, 2006.

7. It is requested to obtain 'consent' from the concerned State Pollution Control Board in the name of M/s UltraTech Cement Ltd.
8. In case, there is a change in the scope of the project, fresh Environmental Clearance shall be obtained under the provisions of EIA Notification 2006.
9. All other terms and conditions in the Environmental Clearance issued vide letter dated 28.11.2014 shall remain unchanged.

This issues with the approval of the Competent Authority.



(A.K.Agrawal)  
Director

**Copy to:**

- 1). Secretary, Department of Environment, Government of Uttar Pradesh, Secretariat, Lucknow.
- 2). Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector "H", Aliganj, Lucknow – 226020.
- 3). Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
- 4). Chairman, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
- 5). Member Secretary, Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
- 6). District Collector, Allahabad District, Uttar Pradesh.
- 7). Guard File/Record File/Monitoring File.
- 8). MoEF&CC website



(A.K.Agrawal)  
Director

(T.C.)  
Page 2 of 2



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

49

## CONSENT ORDER

Ref No. -  
123660/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021

Dated : 25/07/2021

To ,

Shri KAILASH CHANDRA JHANWAR  
M/s ULTRATECH CEMENT LIMITED

Ultratech Cement Limited, Unit Bara Cement Works,P.O. Lohgara,Tehsil Bara, District  
Allahabad 212107 (Uttar Pradesh),ALLAHABAD,212107  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. ULTRATECH CEMENT LIMITED

Reference Application No :11657622

Dated :25/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. ULTRATECH CEMENT LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 08/07/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ajay Kumar  
Sharma

Digitally signed by  
Ajay Kumar Sharma  
Date: 2021.07.25  
21:40:31 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with direction to send the compliance report of consent conditions on quarterly basis.

Ajay Kumar  
Sharma  
Chief Environmental Officer (circle-2)

Digitally signed by Ajay Kumar  
Sharma  
Date: 2021.07.25 21:41:36 +05'30'

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

50

Annexure to Consent issued to M/s.ULTRATECH CEMENT LIMITED vide

Consent Order No. 11657622/ Water

Dated : 25/07/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Cement-2 Million Ton/Year .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	9.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## Specific Conditions:

1. This consent is valid for production of Cement-2 Million Ton/Year (Cement Grinding Unit) using Clinker, Fly Ash, Gypsum as raw material.
2. Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J-11011/135/2012-IA 11(I) dated 28-11-2014.
3. Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. F 59069/C-9/NOC-244/2015 dated 16-04-2015.
4. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
5. Industry shall install/maintain Electro Magnetic Flow meters at Water withdrawal source and logbook of its reading shall be maintained properly.
6. Industry shall treat domestic effluent through Septic tank/soak pit.
7. Industry shall not discharge treated sewage water outside the industry premises.
8. Fly Ash/Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
9. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
10. Industry shall obtain necessary permission from CGWA for withdrawal of ground water and shall install rain water harvesting system as per design of Ground Water Authority.
11. Industry shall abide by directions given by Hon'ble Courts, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
12. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
15. Industry shall comply with the relevant provisions of Environmental Laws.

Issued with the permission of competent authority .

Ajay Kumar  
Sharma

Digitally signed by Ajay Kumar  
Sharma  
Date: 2021.07.25 21:42:22  
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



52

**UTTAR PRADESH POLLUTION CONTROL BOARD**  
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
123655/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

**Dated : 25/07/2021**

**To ,**

Shri KAILASH CHANDRA JHANWAR  
M/s ULTRATECH CEMENT LIMITED  
Ultratech Cement Limited, Unit Bara Cement Works,P.O. Lohgara,Tehsil Bara, District  
Allahabad 212107 (Uttar Pradesh),ALLAHABAD,212107  
ALLAHABAD

**Sub :** Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. ULTRATECH CEMENT LIMITED

Reference Application No. 11656816

Dated : 25/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ULTRATECH CEMENT LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 08/07/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**Ajay Kumar  
Sharma**

Digitally signed by  
Ajay Kumar  
Sharma  
Date: 2021.07.25  
19:15:01 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**Chief Environmental Officer (circle-2)**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with direction to send the compliance report of consent conditions on quarterly basis.

**Ajay Kumar  
Sharma**

Digitally signed by Ajay  
Kumar Sharma  
Date: 2021.07.25 19:15:35  
+05'30'

**Chief Environmental Officer (circle-2)**

## U.P. Pollution Control Board

53

Dated : 25/07/2021

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Cement-2 Million Ton/Year .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Fugitive emission from Ball Mill	-	01	Particulate Matter	46 meter high stack from GL and bag house filter.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This consent is valid for production of Cement-2 Million Ton/Year (Cement Grinding Unit) using Clinker, Fly Ash, Gypsum as raw material.
2. Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J-11011/135/2012-1A II(I) dated 28-11-2014.
3. Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. F 59069/C-9/NOC-244/2015 dated 16-04-2015.
4. Industry shall comply with the Ambient air quality standard 2009.
5. The industry shall operate and maintain installed APCS in such a manner to achieve the emission standards as prescribed under Environment (Protection) Rules, 1986.
6. Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
7. Industry has established Ambient Air Quality Monitoring Stations at 02 locations. Industry shall establish Ambient Air Quality Monitoring Stations at 01 more location at 120 degree apart from each other with connectivity to CPCB server within 03 months.
8. Industry shall install online continuous emission monitoring system and ensure its connectivity to CPCB server. Industry shall also calibrate installed OCEMS facility from recognized agency on six monthly basis.
9. Fly Ash/Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place. Industry shall comply with provisions of Fly Ash notification no. S.O. 254(E) dated 25-01-2016 and submit the compliance report quarterly.
10. Industry shall ensure the compliance of provisions of Noise Pollution (Regulation and Control) Rules 2000.
11. Industry shall submit the Stack/Ambient Air monitoring report of NABL accredited laboratory with 01 Months and thereafter on quarterly basis to the Board.
12. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
13. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
14. Industry shall abide by directions given by Hon'ble Courts, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
15. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
18. Industry shall comply with the relevant provisions of Environmental Laws.

Issued with the permission of competent authority .

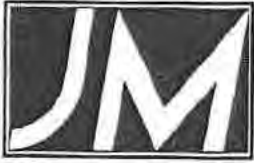
**Ajay Kumar  
Sharma**

Digitally signed by Ajay  
Kumar Sharma  
Date: 2021.07.25

For and on behalf of U.P. Pollution Control Board.

Chief Environmental Officer (circle-2)

(T.C.)



# J.M. ENVIROLAB PVT. LTD.

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

## TEST REPORT

Sample Number	JME/BCW/A/02	Report No	JME/A/230317126
Name & Address of Unit	M/s. UltraTech Cement Limited Bara Cement Works (Grinding Unit) at Tehsil- Bara, District- Prayagraj, Uttar Pradesh	Format No	7.5 F-02
		Party Reference No	Nil
		Reporting Date	22/03/2023
Sample Description	AMBIENT AIR QUALITY MONITORING	Receipt Date	17/03/2023

### General Information

Client Representative (Name & Designation)	Mr. Gopikisan Tiwari (Manager- Environment)
Sample collected by	JMEPL Team
Sampling Location	Near Gypsum Yard
Latitude	25°11'29.78" N
Longitude	81°38'47.17" E
Instrument used	RDS & FPS
Instrument code	JME/RDS/01/45, JME/FPS/01/39
Instrument calibration status	Calibrated
Meteorological condition during monitoring	Clear Sky
Date of Monitoring	12/03/2023 To 13/03/2023
Time of Monitoring	10:10 to 10:10 Hrs.
Actual duration of Monitoring, (minutes)	1440.0
Ambient Temperature (°C)	Max 33°C, Min 18°C
Surrounding activity	Trucks movement & Gypsum Yard Loading-Unloading
Control measure if Any	--
Sampling & Analysis Protocol	IS-5182
Parameter Required	As per work order

### TEST RESULTS

S. No.	Parameters	Testing Protocol	Result	Unit	NAAQS
1	PM2.5	IS-5182 (P-24): 2019	31.02	µg/m <sup>3</sup>	60
2	PM10	IS-5182 (P-23): 2017	78.93	µg/m <sup>3</sup>	100
3	Nitrogen Dioxide	IS-5182 (P-6): 2018	19.38	µg/m <sup>3</sup>	80
4	Sulphur Dioxide	IS-5182 (P-2): 2017	9.83	µg/m <sup>3</sup>	80
5	Carbon Mono oxide	IS-5182 (P-10): 2019	0.55	mg/m <sup>3</sup>	4

\*NAAQS-National Ambient Air Quality Standards, Schedule-VII. [Rule 3 (3B)] [Part-II sec -3(i)] 16 11 2009

\*\*\*End of Report\*\*\*

*Kumari Aparna*  
Kumari Aparna  
Tested by

*Sita Ram Yadav*  
Sita Ram Yadav  
Checked by

*Rajkumar Yadav*  
Rajkumar Yadav  
Authorized Signatory

#### Note:

- This test report has been prepared on the basis of test results pertains to the tested sample received.
- This report is for your reference only and not to be used for any legal purpose.
- Any discrepancy in the test result or any remarks regarding the test results shall be brought to our

#### Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,  
Phase-IV, Gurugram-122015 (Haryana)

(T.C)



# J.M. ENVIROLAB PVT. LTD.

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

## TEST REPORT

Sample Number: JME/BCW/FD/01      Report No: JME/FD/230317078/N  
 Name & Address of Unit: M/s. UltraTech Cement Limited  
 Bara Cement Works (Grinding Unit)  
 at Tehsil- Bara, District- Prayagraj,  
 Uttar Pradesh      Format No: 7.5 F-02  
 Party Reference No. Nil  
 Sample Description: FUGITIVE DUST EMISSION      Reporting Date: 22/03/2023  
 Receipt Date: 17/03/2023

### General Information

Client Representative (Name & Designation)      Mr. Gopikisan Tiwari (Environment Officer)  
 Sample collected by      JMEPL Team  
 Sampling Location      Packing Plant  
 Latitude      25°11'45.10" N  
 Longitude      81°38'45.20" E  
 Instrument used      RDS  
 Instrument code      JME/RDS/01/08  
 Instrument calibration status      Calibrated  
 Meteorological condition during monitoring      Clear Sky  
 Date of Monitoring      12/03/2023 To 12/03/2023  
 Time of Monitoring      11:00 to 19:05 Hrs.  
 Actual duration of Monitoring, (minutes)      485.0  
 Ambient Temperature (0C)      Max 33°C, Min 28°C  
 Surrounding activity      Nearby Truck loading and Cement Packing processing  
 Control measure if Any      --  
 Sampling & Analysis Protocol      IS-5182  
 Parameter Required      Suspended Particulate Matter (SPM)

### TEST RESULTS

S. No.	Parameters	Testing Protocol	Result	Unit
1	SPM	IS-5182 (Part-4) 2019	1982.0	µg/m <sup>3</sup>

\*\*End of Report\*\*

*Aparna*  
 Kumari Aparna  
 Tested by

*A.R.L.*  
 Sita Ram Yadav  
 Checked by

*Rajkumar Yadav*  
 Authorized Signatory

#### Nota

1. This test report has been at your request and test results pertain to the tested sample received.
2. This report is for your reference only and not to be used for any legal purpose.
3. Any discrepancy in the test report or any remarks regarding the test results shall be brought to our

#### Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,  
 Phase-IV, Gurugram-122015 (Haryana)



# J.M. ENVIROLAB PVT. LTD.

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

## TEST REPORT

Sample Number: JME/BCW/FD/02 Report No: JME/FD/230317079/N  
 Name & Address of Unit: M/s. UltraTech Cement Limited  
 Bara Cement Works (Grinding Unit)  
 at Tehsil- Bara, District- Prayagraj,  
 Uttar Pradesh Party Reference No. Nil  
 Sample Description: FUGITIVE DUST EMISSION Reporting Date: 22/03/2023  
 Receipt Date: 17/03/2023

### General Information

Client Representative (Name & Designation)	Mr. Gopikisan Tiwari (Environment Officer)
Sample collected by	JMEPL Team
Sampling Location	Cement Mill
Latitude	25°11'40.75" N
Longitude	81°38'46.52" E
Instrument used	RDS
Instrument code	JME/RDS/01/08
Instrument calibration status	Calibrated
Meteorological condition during monitoring	Clear Sky
Date of Monitoring	13/03/2023 To 13/03/2023
Time of Monitoring	10:10 to 18:16 Hrs.
Actual duration of Monitoring. (minutes)	486.0
Ambient Temperature (0C)	Max 33°C, Min 27°C
Surrounding activity	Cement Mill Running & Nr. by Plant Transportation Road
Control measure if Any	-
Sampling & Analysis Protocol	IS-5182
Parameter Required	Suspended Particulate Matter (SPM)

### TEST RESULTS

S. No.	Parameters	Testing Protocol	Result	Unit
1	SPM	IS 5182 (Part-4) 2019	812.0	µg/m <sup>3</sup>

\*\*End of Report\*\*

Kumari Aparna  
 Tested by

Sita Ratan Yadav  
 Checked by

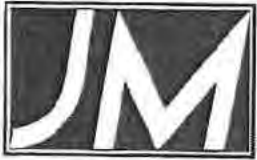
Rajkumar Yadav  
 Authorized Signatory

#### Note:

1. This test report is being at your request and test results pertain to the tested sample received.
2. This report is for your reference only and not to be used for any legal purpose.
3. Any discrepancy in the test report or any remarks regarding the test results shall be brought to our knowledge from 7 days of the issuance of the report.

#### Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,  
 Phase-IV, Gurugram-122015 (Haryana)  
 E-mail: jmenvirolab@hotmail.com | www.jmenvirolab.org



# J.M. ENVIROLAB PVT. LTD.

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

## TEST REPORT

Sample Number: JME/BCW/FD/03 Report No.: JME/FD/230317080/N  
 Name & Address of Unit: M/s. UltraTech Cement Limited  
 Bara Cement Works (Grinding Unit)  
 at Tehsil- Bara, District- Prayagraj,  
 Uttar Pradesh Party Reference No Nil  
 Sample Description: FUGITIVE DUST EMISSION Reporting Date: 22/03/2023  
 Receipt Date: 17/03/2023

### General Information

Client Representative (Name & Designation) Mr. Gopikisan Tiwari (Environment Officer)  
 Sample collected by JMEPL Team  
 Sampling Location Gypsum Yard  
 Latitude 25°11'29.77" N  
 Longitude 81°38'47.17" E  
 Instrument used RDS  
 Instrument code JME/RDS/01/08  
 Instrument calibration status Calibrated  
 Meteorological condition during monitoring Clear Sky  
 Date of Monitoring 14/03/2023 To 14/03/2023  
 Time of Monitoring 09:55 to 18:00 Hrs.  
 Actual duration of Monitoring, (minutes) 485.0  
 Ambient Temperature (OC) Max 33°C, Min 29°C  
 Surrounding activity Cement Mill Running & Nr. by Plant Transportation Road  
 Control measure if Any -  
 Sampling & Analysis Protocol IS-5182  
 Parameter Required Suspended Particulate Matter (SPM)

### TEST RESULTS

S. No.	Parameters	Testing Protocol	Result	Unit
1	SPM	IS 5182 (Part-4) 2019	784.0	µg/m <sup>3</sup>

\*\*End of Report\*\*

Kumari Aparna  
Tested by

Sita Rani Yadav  
Checked by

Raj Kumar Yadav  
Authorized Signatory

#### Note:

1. This test report has been at your request and test results pertain to the tested sample received.
2. This report is for your reference only and not to be used for any legal purpose.
3. Any discrepancy in the test report or any remarks regarding the test results shall be brought to our

#### Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,  
Phase-IV, Gurugram-122015 (Haryana)  
E-mail: jmenvirolab@hotmail.com | www.jmenvironet.org



# J.M. ENVIROLAB PVT. LTD.

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

## TEST REPORT

Sample Number: JME/BCW/FD/04 Report No.: JME/FD/230317081/N  
 Name & Address of Unit: M/s. UltraTech Cement Limited  
 Bara Cement Works (Grinding Unit)  
 at Tehsil- Bara, District- Prayagraj,  
 Uttar Pradesh Party Reference No Nil  
 Sample Description: FUGITIVE DUST EMISSION Reporting Date: 22/03/2023  
 Receipt Date: 17/03/2023

### General Information

Client Representative (Name & Designation)	Mr. Gopikisan Tiwari (Environment Officer)
Sample collected by	JMEPL Team
Sampling Location	Clinker Tippler
Latitude	25°11'37.54" N
Longitude	81°38'51.85" E
Instrument used	RDS
Instrument code	JME/RDS/01/12
Instrument calibration status	Calibrated
Meteorological condition during monitoring	Clear Sky
Date of Monitoring	15/03/2023 To 15/03/2023
Time of Monitoring	10:00 to 17:05 Hrs.
Actual duration of Monitoring, (minutes)	480.0
Ambient Temperature (OC)	Max 33°C, Min 26°C
Surrounding activity	Nr. By Truck Unloading and Tippler Running
Control measure if Any	--
Sampling & Analysis Protocol	IS-5182
Parameter Required	Suspended Particulate Matter (SPM)

### TEST RESULTS

S. No.	Parameters	Testing Protocol	Result	Unit
1	SPM	IS 5182 (Part-4) 2019	665.0	µg/m <sup>3</sup>

\*\*End of Report\*\*

Kumari Sarna  
Tested by

Sita Prati Yadav  
Checked by

Rajendra Prasad Yadav  
Authorized Signatory

#### Note:

1. This test report has been prepared at your request and test results pertain to the tested sample received.
2. This report is for your reference only, and not to be used for any legal purpose.
3. Any discrepancy in the test report or any remarks regarding the test results shall be brought to our attention at the time of the issue of this report.

#### Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,  
Phase-IV, Gurugram-122015 (Haryana)  
E-mail: jmenvirolab@hotmail.com | www.jmenvironet.org



# J.M. ENVIROLAB PVT. LTD.

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

## TEST REPORT

Sample Number:	JME/BCW/FD/05	Report No.:	JME/FD/230317082/N
Name & Address of Unit:	M/s. UltraTech Cement Limited Bara Cement Works (Grinding Unit) at Tehsil- Bara, District- Prayagraj, Uttar Pradesh	Format No.:	7.5 F-02
Sample Description:	FUGITIVE DUST EMISSION	Party Reference No.:	Nil
		Reporting Date:	22/03/2023
		Receipt Date:	17/03/2023

### General Information

Client Representative (Name & Designation)	Mr. Gopikisan Tiwari (Environment Officer)
Sample collected by	JMEPL Team
Sampling Location	Packer Floor
Latitude	--
Longitude	--
Instrument used	RDS
Instrument code	JME/RDS/01/08
Instrument calibration status	Calibrated
Meteorological condition during monitoring	Clear Sky
Date of Monitoring	15/03/2023 To 15/03/2023
Time of Monitoring	10:55 to 17:56 Hrs.
Actual duration of Monitoring. (minutes)	480.0
Ambient Temperature (OC)	Max 33°C, Min 28°C
Surrounding activity	Nr. By Truck Unloading and Tippler Running
Control measure if Any	--
Sampling & Analysis Protocol	IS-5182
Parameter Required	Suspended Particulate Matter (SPM)

### TEST RESULTS

S. No.	Parameters	Testing Protocol	Result	Unit
1	SPM	IS 5182 (Part-4) 2019	2086.0	µg/m <sup>3</sup>

\*\*End of Report\*\*

*Kumari Aparna*  
Kumari Aparna  
Tested by

*Sita Ram Yadav*  
Sita Ram Yadav  
Checked by

*Rajkumar Yadav*  
Rajkumar Yadav  
Authorized Signatory

#### Note

- This test report has been prepared on your request and test results pertain to the tested sample received.
- This report is for your reference only and not to be used for any legal purpose.
- Any discrepancy in the test report or any remarks regarding the test results shall be brought to our

#### Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,  
Phase-IV, Gurugram-122015 (Haryana)

*(Signature)*



61

ANNEXURE R5/9

Ref: UTCL/BARA/EC/002/2022

Date: 23.11.2022

61

To,

The Deputy Director General of Forest ( C ),  
Ministry of Environment, Forest & Climate Change, Regional Office,  
(CZ), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector "H", Aliganj  
Lucknow (Uttar Pradesh)-226020.

**Sub: Submission of Six monthly compliance status report of the Environmental Clearance granted for Cement Grinding unit located at Village- Khansemra, Post- Lohgara, Tehsil- Bara, Dist.- Prayagraj, Uttar Pradesh by M/S UltraTech Cement Ltd (Unit: Bara Cement Works).**

**Ref: 1. Environmental Clearance letter no. F- No. J-11011/135/2012-IA II(I), dated 28.11.2014.**

**2. Environmental Clearance transferred from PPGCL to Ultra Tech Cement Ltd. (Unit: Bara Cement Works), Via. Letter No.- F. No. J-11011/135/2012-IA II(I), dated 17.09.2019.**

Dear Sir,

This has reference to the above mentioned subject half yearly EC compliance point wise report is submitted herewith (for the period April-22 to Sep 2022) of the Environmental Clearance letter no. F No. J-11011/135/2012-IA II (I), dated 28.11.2014, granted for Cement Grinding unit located at Village Khansemra, Post Lohgara, Tehsil Bara Dist. Prayagraj, Uttar Pradesh by M/S UltraTech Cement Ltd (Unit: Bara Cement Works).

As per MoEF&CC notification S.O. 5845 (E) dated 16/11/2018, submitting herewith the compliance report to your good office through E-mail: rocz.lko-mef@nic.in

This is for your kind information please.

Thanking you.

Yours faithfully

For Ultratech Cement Ltd,

(Unit: Bara Cement Works)

Amitabh Kumar

(AVP & GUH)



UltraTech Cement Limited  
(Unit : Bara Cement Works)

A/p : Lohgara, Tehsil : Bara, Distit : Prayagraj (U.P.) 212107

Website : [www.ultratechcement.com](http://www.ultratechcement.com)

Registered Office : 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093

T.: + 91 22 66917800 | CIN : L26940MH2000PLC128420

62

CC to:



1. The Member Secretary, Uttar Pradesh Pollution Control Board, Building No.TC 12 V, Vibuti Khand, Gomti Nagar, Lucknow – Uttar Pradesh-226010.
2. The Regional Officer, Regional Office, UPPCB, Prayagraj (UP).
3. The Regional Director, CPCB Regional Office, Zonal Office (North), PICUP Bhawan, Vibhuti Khand Gomati Nagar, Lucknow-226010

## M/s UltraTech Cement Ltd.; Unit Bara Cement Works

63

Six Monthly EC Compliance Report for the period of

April- 2022 to Sep-2022

Name of the project	Ultratech Cement Ltd. Bara Village –Khansemra, Post- Lohgara , Tehsil- Bara, Distt. Prayagraj															
EC Letter no.	F No. J-11011/135/2012-IA II (I), dated 28.11.2014. Transferred EC on 11.09.2019 from M/s Praygaraj Power Generation Co. Ltd. to M/s Ultratech Cement Ltd. with proposal letter no. IA/UP/IND/24115/2012 dated 11.02.2019															
Reporting Period	01-April-2022 to 30-Sep- 2022															
Sl. No.	SPECIFIC CONDITION	Compliance Status														
i	The standards prescribed for cement plant vide the recent MOEF & CC Notification – GSR612(E) dated 25.08.2014 shall be implemented	Ensured that the standards prescribed by Moe& CC for PM emission must compiled.														
		<table border="1"> <thead> <tr> <th>Month</th> <th>Stack PM(mg/nm<sup>3</sup>)Avg</th> </tr> </thead> <tbody> <tr> <td>Apr-22</td> <td>11.7</td> </tr> <tr> <td>May-22</td> <td>12.7</td> </tr> <tr> <td>June-22</td> <td>14.7</td> </tr> <tr> <td>July-22</td> <td>16.9</td> </tr> <tr> <td>Aug-22</td> <td>11.9</td> </tr> <tr> <td>Sep-22</td> <td>13.9</td> </tr> </tbody> </table>	Month	Stack PM(mg/nm <sup>3</sup> )Avg	Apr-22	11.7	May-22	12.7	June-22	14.7	July-22	16.9	Aug-22	11.9	Sep-22	13.9
		Month	Stack PM(mg/nm <sup>3</sup> )Avg													
		Apr-22	11.7													
		May-22	12.7													
		June-22	14.7													
		July-22	16.9													
Aug-22	11.9															
Sep-22	13.9															
ii	The Project shall comply with the new MOEF standards for particulate emission of for cement sector by installing adequate air pollution control system viz. Bag filters and stacks of adequate height etc. Data of ambient air, fugitive and stack emissions shall be submitted to the ministry regional office, SPCB and CPCB regularly.	Installed 35 Nos. of Bag filters and adequate height of stack to comply the same. Data on stack emission, AAQ and fugitive emissions are being monitored regularly and the same has been submitted to the ministry regional office, SPCB and CPCB regularly. Monitoring data is attached in Annexure-1.														
																
	AAQ Manual Monitoring Station	Bag Filter installed														

64

<p>iii</p>	<p>The proponent shall provide an interlocking system to ensure that whenever the ESP is not in operation, the raw material feeder will automatically stop &amp; restart only With the restart of ESP.</p>	<p>Complied provided interlocking in system whenever the Bag House is not in operation, the raw material feeder will automatically stop &amp; restart only with the restart of Bag House.</p>
------------	--	---



Bara Cement works



Bag Filter installed

<p>iv</p>	<p>A green belt of 50 to 100meter width shall be provided all along the boundary of the plant. 3 to 4 layer of local trees shall be planted in the green belt.</p>	<p>Development of green belt plant boundary with 3-4 layers of local trees started. Till now we planted 15275 local species in the premises near by the boundaries of plant by the end 2024 (100% green belt will be stabilized) action plan is attached with Annexure-2.</p>
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65

		 <p data-bbox="1002 595 1278 629">Plantation at Bara Unit</p>
<p>v</p>	<p>All internal roads shall be paved to prevent dust emission within the plant premises. Strengthening of 1km approach road shall be taken up and avenue plantation developed.</p>	<p>Complied and avenue plantation development is continue</p>
	 <p data-bbox="564 1391 746 1420">Concrete Road</p>	 <p data-bbox="1082 1391 1264 1420">Concrete Road</p>
<p>vi</p>	<p>Closed conveyor belt be installed for transport of limestone to the plant. Dust collected in various pollution control equipment will be recycled.</p>	<p>This is a cement grinding unit hence no limestone is used. The clinker transported from SIDHI Cement works to the feed hopper through closed conveyor belts. The dust collected in various pollution control equipment recycled in the process.</p>







66



Clinker Transport Belt Conveyor

vii	Green belt (3-tier) of approximately 15-20m width shall be developed in vacant areas, transfer points covering a total area of 33% of total plant area. Tree plantation shall be in downwind based on the prevalent wind direction at site. The details of these including photographs taken in time series consistent for the same season every year shall be submitted as part of six- monthly compliance report.	As per Miyawaki system plantation process started to develop green belt as per norms.
viii	Details shall be submitted with six monthly compliance reports in addition conditions provided in CREP guidelines for cement sector shall be followed.	All applicable CREP guidelines for cement sector is complying
ix	The plant shall operate on zero discharge basis. Rain water harvesting shall be adopted & the extent of requirement of water for the project from mines would be reduced. The detailed rain water harvesting plan including regular desilting operation carried out during pre-monsoon season shall be submitted as part of six monthly compliance reports.	This is a cement-grinding unit and will be operated on zero discharge basis. No mine is associated with the project. Hence utilization of mines water is not applicable. The rain water harvesting system adopted for plant
x	Emergency preparedness and disaster management plan with focus of disaster prevention shall be prepared and implemented.	Complied. Emergency preparedness and disaster management plan with focus of disaster prevention is applied .Attached in Annexure-3
xi	Dry fog system shall be adopted to control fugitive emission in screening plant, transfer points. Wet system like water spray/sprinklers shall be provided for dust suppression at belt conveyor discharge & screen discharge locations. The raw material handling and processing area shall be provided with dust suppression system. Water sprinkling arrangement shall be provided at raw material heaps.	Complying by providing adequate and number of dust controlling system (Bag filters are provided at every transfer points). Our all raw materials are stored in covered Silos & shed. The raw material handling and processing is provided with dust suppression system. Water sprinkling to be provide in roadsides and main Gate. Cement raw material reacts with water so water sprinkling not provided for raw material.

67

	 <p>Clinker Silo</p>	 <p>Cement Silo &amp; Packing Plant</p>
	 <p>Fly Ash Silo</p>	 <p>Covered Gypsum Yard</p>
<p>xii</p>	<p>Work zone floor shall be made concreted/asphalted. Internal roads shall be black topped. Regular sweeping/cleaning of roads shall be carried out to avoid accumulation of fine dust. Ensuring that road ways and vehicle wheels are kept clean.</p>	<p>work zone floors are concreted, internal roads almost Concreted. we swept the roads regularly to avoid accumulation of fine dust &amp; fugitive emissions by using sweeping machine continuously.</p>
	 <p>Concrete roads</p>	 <p>Cement Mill Building</p>

68



Road Sweeping Machine

xiii	The proponent shall monitor the ground water regime of the study area, by installing piezometers in and around the impact zone of the project site and collect data of groundwater (level as well characteristics) and the same shall be furnished as part of the compliance report to MOEF, RO, Lucknow. In case of declining levels, prior approval shall be obtained from the State Ground Water Board.	Uttar Pradesh Ground water Authority (UPGWD) has given permission for abstraction of ground water 93m <sup>3</sup> /day in month Aug-21 Total five no. of bore well permission is granted, Piezometer & water, flow meter with telemetry is installed.
xiv	Out of 2 million ton of ash, 1.36 shall be utilized and remaining ash shall be sent to the cement plant.	Not applicable for us as we are Cement grinding unit
xv	Accidental spillages of oil from construction equipment and storage sites shall be prevented.	Measures are taken to avoid any accidental spillages of oil from construction equipment and storage sites, detail plan is attached in Annexure-4
xvi	Diesel powered vehicles and construction machinery are properly maintained to minimize the exhaust emission as well as noise generation. There shall be a separate area for their parking.	All diesel powered vehicles and construction machinery are maintained properly in order to minimize noise generated during vehicle movement. We provided separated parking areas for parking of heavy and light vehicles. PUC and fitness parameter is verified and checked as per attached Check list in Annexure-5
xvii	Workers protective gears shall be provided. Spirometry, audiometry tests shall be conducted for workers.	Complied and on-going. All staff working in shop floor and the plant premises are provided with Personal Protective Equipment (PPEs) at all times. Spirometer, audiometry tests conducted for workers attached in Annexure-6

69

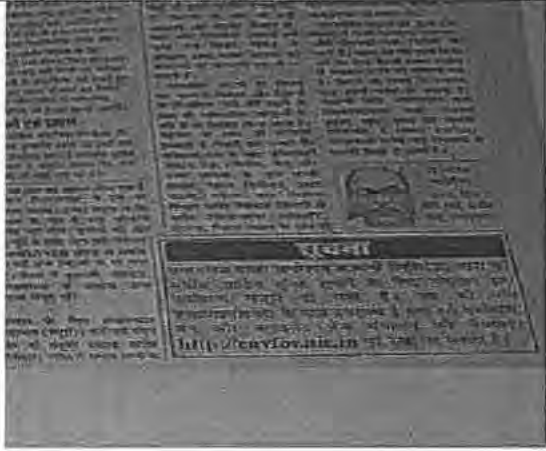
xviii	<p>A CSR plan shall be prepared and implemented in consultation with the local villages and administration. Issues raised/covered during public hearing and incorporated in the EMP and CSR plan. During construction phase of the project, an expenditure of about minimum 5% of the capital expenditure shall be earmarked for CSR activity spread over 5 years/period of construction of project. During operation phase of the project, the CSR activity will be funded based on 2% of the profit during operation phase of the project. 70% of the employment shall be made from the local population. The annual capital and recurring expenditure on CSR village-wise and activity-wise shall be uploaded on the company website and also included in the annual report of the company.</p>	<p>CSR plan has been prepared already in consultation with the local villages and administration. Issues raised during the public hearing has been incorporated in the EMP and CSR plan with proper Action Plan.</p> <p>Five year Plan for CSR is attached in Annexure-7 and CSR work done from Aprl-21 To Sep-21 is attached</p>
Sl. No.	B. GENERAL CONDITIONS	Remarks
i	The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh Pollution Control Board and the State Government.	We have obtained all relevant statutory clearances like CTE, CTO,HWM ,Ground water from local pollution control Board &UPGWD etc
ii	No further expansion or modifications in the plant shall be carried out without prior approval of Ministry of Environment, Forests and Climate Change (MOEF&CC).	We have obtained the necessary approval and clearances from MoEF &CC and in case of any expansion plans, take the required approvals in advance.
iii	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5, SO2, & NOx are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional office at Lucknow & the SPCB/CPCB once in six months.	We have provided adequate no of ambient air quality monitoring stations in downward direction. Data on ambient air, fugitive and stack emissions are monitored manually and well within the limits. Data on ambient air quality and stack emission regularly submitted to this Ministry including its Regional office at Lucknow & the SPCB/CPCB once in six months

70

iv	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 & 31st December, 1993 or as amended from time to time. The treated waste water shall be utilized for plantation purpose.	Not applicable, as this is Cement Grinding Unit involving dry physical grinding in close circuit, hence no industrial waste water will be generated. Domestic waste disposed in Soak pit..
v	The overall noise level in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	It will be ensured that the ambient noise levels conform to the standards as prescribed under the EPA Rules, 1989. The overall noise level in and around the plant shall be kept well within the standards. The noise monitoring report shall be submitted along with this report. All Monitoring Parameter is attached in report.
vi	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	Complied. Occupational health surveillance of the workers shall be done on a regular basis and records attached in Annexure -6
vii	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	Construct of rain water harvesting structures to harvest rain water is started will be completed by the end of August-22
viii	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	Comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report and the company shall undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
ix	Requisite funds shall be earmarked towards capital cost & recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment, Forests and Climate Change (MoEF & CC) as well as the state Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the regional office of the Ministry Lucknow. The funds so provided shall not be diverted for any other purpose.	Funds earmarked towards capital cost & recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment, Forests and Climate Change (MoEF & CC) as well as the state Government.
x	A copy of clearance letter shall be sent by the proponent to concerned panchayat, zila parishad /municipal corporation, urban local body & the local NGO, if any, from whom	EC copy send to the concerned authority and the same was uploaded on the website of UltraTech Cement Limited immediately after

	suggestions/representations, if any, where received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.	obtaining the same from MoEF&CC. attached in Annexure-8
xi	The project proponent shall upload the status of compliance of the stipulated Environment Clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the regional office of the MOEF&CC at Lucknow. The respective zonal office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, SO2, NOx (ambient levels as well as stack emission) or critical sectorial parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	We uploaded the status of compliance of the stipulated Environment Clearance conditions. is simultaneously sent to the regional office of the MOEF&CC at Lucknow. The respective zonal office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, PM 2.5 (ambient levels as well as stack emission).
xii	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the regional office of MOEF & CC, the respective Zonal office of CPCB and the SPCB. The regional office of this ministry at Lucknow/CPCB/SPCB shall monitor the stipulated conditions.	Complied We have already submitted the six monthly compliance status of environment clearance report for the period of 01-Oct-2020 to 31-March - 2021 vide our letter no UTCL/BARA/UPPCB/009/2021 Dated 01/12/2021.
xiii	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (protection) rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective regional office of the MOEF&CC at Lucknow by e-mail.	We have already submitted the Yearly Environmental Statement for the period of April 2020 to March 2021 vide our letter no UTCL/BARA/UPPCB/005/2021 Dated 20/09/2021
xiv	The project proponent shall inform the public that the project has been accorded environmental clearance by the ministry and copies of the clearance letter are available with the SPCB and may also be seen at website of the Ministry of Environment, Forests and Climate Change (MOEF&CC) at <a href="http://envfor.nic.in">http://envfor.nic.in</a> . This shall be advertised within seven days from the date of issue of	UltraTech Bara Cement Grinding Unit is acquired from M/s. JAY PEE ASSOCIATES Ltd. in 2017, as per the information provided by M/s JAYPEE ASSOCIATES advertisement was Published in local newspaper named as Amar Ujala and Times of India with in seven days & same information already been submitted to good office vide letter no

72

	<p>the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional Office at Lucknow.</p>	<p>PPGCL/Bara/MOEF/15/10/779 dtd.31.10.2015</p>
		
<p>xv</p>	<p>Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p>	<p>We have informed the Regional Office as well as the Ministry on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p>



ANNEXURE 5/10

Ref. No. - UTCL/BARA/UPPCB/013/2022

Dec. 22 2022

To,  
The Regional Officer,  
Uttar Pradesh Pollution Control Board,  
Prayagraj (Uttar Pradesh).

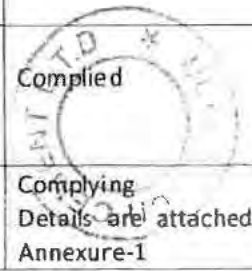
Sub: CTO Compliance report of UltraTech Cement Limited Unit: Bara Cement Works.

Dear Sir,

We are submitting here with Six monthly CTO compliance report (July-22 to Dec-22) for ref letter no.- 123655/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

123660/UPPCB/Allahabad (UPPCBRO)/CTO/water/ALLAHABAD/2021

Sl. No.	EMISSION CONSENT ORDER CONDITIONS OF CONSENT	Compliance status																		
1	This consent is valid only for the approved production capacity of Cement-2 Million Ton/Year.	Agreed																		
2	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.	Agreed																		
3(a)	The maximum rate of emission of flue gas should not be more than the emission norms for the stacks	Complying Details are attached in Annexure-1																		
3(b)	Air Pollution Source Details  <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="6">Air Pollution Source Details</th> </tr> <tr> <th>S.No</th> <th>Air Pollution Source</th> <th>Type of Fuel</th> <th>Stack No.</th> <th>Parameters</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Fugitive emission from Ball Mill</td> <td>-</td> <td>01</td> <td>Particulate Matter</td> <td>46 meter high stack from GL and bag house filter.</td> </tr> </tbody> </table>	Air Pollution Source Details						S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height	1	Fugitive emission from Ball Mill	-	01	Particulate Matter	46 meter high stack from GL and bag house filter.	Complied
Air Pollution Source Details																				
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height															
1	Fugitive emission from Ball Mill	-	01	Particulate Matter	46 meter high stack from GL and bag house filter.															
	The emissions by various stacks into the environment should be as per the norms of the Board. Emission Quality Details Detail <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S.No</th> <th>Stack No</th> <th>UltraTech Standard</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S.No	Stack No	UltraTech Standard				Complied												
S.No	Stack No	UltraTech Standard																		
	Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory. UltraTech Cement Limited (Unit : Bara Cement Works)	Complying Details are attached in Annexure-1																		



Alp : Lohgara, Tehsil : Bara, Distt : Prayagraj (U.P.) 212107

Website : [www.ultratechcement.com](http://www.ultratechcement.com)

Registered Office : 'B'Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093

T.: + 91 22 66917800 | CIN : L26940MH2000PLC128420

5	The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.	Complied APCS details are attached in Annexure-2
6	The modification or installation in the existing pollution control equipment's should be done only by prior approval of Board.	Agreed
7	The modification or installation in the existing pollution control equipment's should be done only by prior approval of Board.	Agreed
8	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Complying Details are attached in Annexure-1
9	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	Complying Details are attached in Annexure-1
	<b>EMISSION CONSENT ORDER SPECIFIC CONDITIONS OF CONSENT</b>	<b>Compliance status</b>
1	This consent is valid for production of Cement-2 Million Ton/Year (Cement Grinding Unit) using Clinker, Fly Ash, Gypsum as raw material.	Agreed
2	Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J-11011/135/2012-IA II(I) dated 28-11-2014.	Complied
3	Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. F 59069/C9/NOC-244/2015 dated 16-04-2015.	Complied
4	Industry shall comply with the Ambient air quality standard 2009.	Complying Details are attached in Annexure-1
5	The industry shall operate and maintain installed APCS in such a manner to achieve the emission standards as prescribed under Environment (Protection) Rules, 1986.	Complied APCS details are attached in Annexure-2
6	Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.	Water tanker being used for suppression of dust. Sweeping machine used for regular cleaning
7	Industry has established Ambient Air Quality Monitoring Stations at 02 locations. Industry shall establish Ambient Air Quality Monitoring Stations at 01 more location at 120 degree apart from each other with connectivity to CPCB server within 03 months.	2 Nos of AAQMS are in operative condition.
8	Industry shall install online continuous emission monitoring system and ensure its connectivity to CPCB server. Industry shall also calibrate installed OCEMS facility from recognized agency on six monthly basis	Complied
9	Fly Ash/Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place. Industry shall comply with provisions of Fly Ash notification no. S.O. 254(E) dated 25-01- 2016 and submit the compliance report quarterly.	NA
10	Industry and shall ensure the compliance of provisions of Noise Pollution (Regulation and Control) Rules 2000.	Complying Details are attached in Annexure-1
11	Industry shall submit the Stack/Ambient Air monitoring report of NABL accredited laboratory with 01 Months and thereafter on quarterly basis to the Board.	Complying Details are attached in Annexure-1

12	Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complied Details are attached in Annexure-3												
13	Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.	As per Miyawaki system Green belt development is in progress Details of plantation of sapling and survival is being attached in Annexure -4												
14	Industry shall abide by directions given by Hon'ble Courts, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.	Agreed												
15	Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.	environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986 is submitted letter Via UTCL/BARA/UPPCB/005 /2022												
16	Consent fees if revised, shall be payable by industry from the date of its applicability.	Agreed												
17	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Agreed												
18	Industry shall comply with the relevant provisions of Environmental Laws.	Agreed												
SI. No.	<b>DISCHARGE CONSENT ORDER CONDITIONS OF CONSENT</b>	<b>Compliance status</b>												
1	This consent is valid only for the approved production capacity of Cement- 2 Million Ton/Year	Agreed												
2	The quantity of maximum daily effluent discharge should not be more than the following : <table border="1" data-bbox="405 1485 1002 1675"> <thead> <tr> <th colspan="4">Effluent Discharge Details</th> </tr> <tr> <th>S.No</th> <th>Kind of Effluent</th> <th>Maximum daily discharge, KL/day</th> <th>Treatment facility and discharge point</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Domestic</td> <td>9.0 KLD</td> <td>Septic Tank</td> </tr> </tbody> </table>	Effluent Discharge Details				S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point	1	Domestic	9.0 KLD	Septic Tank	Complied Soak Pit being used Planning for STP installation in FY-22-23
Effluent Discharge Details														
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point											
1	Domestic	9.0 KLD	Septic Tank											
3	Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .	Complied Cement industry is ZERO LIQUID DISCHARGE industry. No industrial effluent is generated												

4(a)	The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.		Complied
	<b>Domestic Effluent</b>		
	S.No	Parameter	
4(b)	The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .		Complied
	<b>Industrial Effluent</b>		
	S.No	Parameter	
5	Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipment's etc. should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .		No industrial effluent is generated
6	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.		Complied
7	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.		Complied
8	The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.		No industrial effluent is generated
9	The Unit will file the renewal application at least 2 months prior to the expiry of this Order.		Agreed
	<b>DISCHARGE CONSENT ORDER</b> Specific Conditions:		<b>Compliance status</b>
1	This consent is valid for production of Cement-2 Million Ton/Year (Cement Grinding Unit) using Clinker, Fly Ash, Gypsum as raw material.		Agreed
2	Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J-11011/135/2012-IA II(I) dated 28-11-2014.		Complied
3	Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. F 59069/C9/NOC-244/2015 dated 16-04-2015.		Complied
4	Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com		As per Miyawaki system Green belt development is in progress Details of plantation of sapling and survival is being attached in Annexure -4
5	Industry shall install/maintain Electro Magnetic Flow meters at Water withdrawal source and logbook of its reading shall be maintained properly.		Electro Magnetic Flow meters at Water withdrawal source were installed attached in Annexure -5
6	Industry shall treat domestic effluent through Septic tank/soak pit.		Soak Pit being used

		Planning for STP installation in FY-22-23 No effluent generated
7	Industry shall not discharge treated sewage water outside the industry premises	
8	Fly Ash/Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	Complied
9	Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complied
10	Industry shall obtain necessary permission from CGWA for withdrawal of ground water and shall install rain water harvesting system as per design of Ground Water Authority	Necessary permission from UPGWA for withdrawal of ground water granted
11	Industry shall abide by directions given by Hon'ble Courts, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.	Complied
12	Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.	Complied
13	Consent fees if revised, shall be payable by industry from the date of its applicability	Agreed
14	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Agreed
15	Industry shall comply with the relevant provisions of Environmental Laws.	Agreed

Hope, the above are in order and serves the purpose

Thanking You

For UltraTech Cement Ltd

Unit: Bara Cement Works



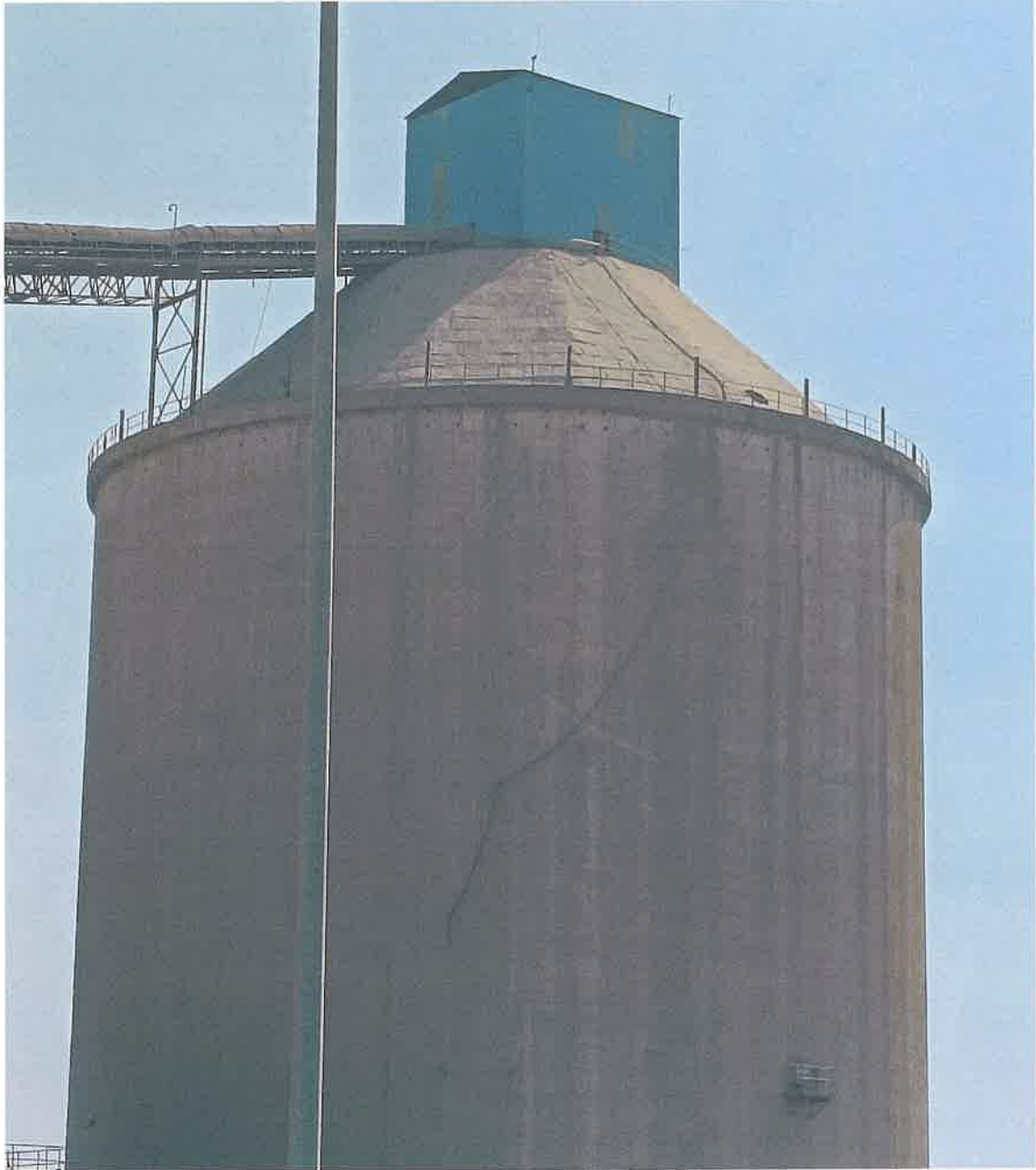
Amitabh Kumar

(AVP & Grinding Unit Head)

CC:

1. The Chairman, Uttar Pradesh Pollution Control Board, Building No.TC 12 V, Vibuti Khand, Gomti Nagar, Lucknow – Uttar Pradesh-226010.
2. The Chairman, Central Pollution Control Board, Privesh Bhavan, CBD- cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. Chief Environmental Officer, UPPCB, 12V, Vibhuti Khand, Gomati Nagar, Lucknow.





















(T.C.)

ANNEXURE 5/12


<b>Cement Mill Bag filter details- Bara Cement Works</b>			
<b>SN</b>	<b>TAG No.</b>	<b>Location</b>	<b>Capacity (M3/Hr)</b>
1	491BF2	Truck Tippler-1	25000
2	491BF3	Truck Tippler-2	25000
3	491BF4	Clinker transport	9000
4	491BF7	Clinker Silo	18000
5	511BF1	Clinker Silo extraction belt discharge	18000
6	511 BF2	Clinker Hopper top	10000
7	512BF1	Clinker Hopper top	10000
8	K31 BF3	Gypsum Hopper	6500
9	K32BF1	Gypsum Hopper	6500
10	532BF1	Weigh Feeder discharge Bag Filter	18000
11	542BF1	RP Recirculation	14000
12	542BF2	Roller Press	35000
13	542BF3	Roller Press	25000
14	552BF1	Roller Press-2 Aux.	8500
15	582BF1	Seperator Bag Filter	76000
16	592BF1	Cement Transport to Silo-2	8500
17	592BF4	Cement Silo Top	8500
18	562BF1	Mill Vent Bag Filter	80000
19	572BF1	Mill Recirculation Bag Fiter	8500
20	K42BF1	Fly Ash Silo Top	20000

PKT

Ultratech Cement Limited  
(Unit: Bara Cement Works)  
Post-Lohgara, Tahsil-Bara

Polin

SN	TAG No.	Location	Capacity (M3/Hr)
21	K72FB1	Fly Ash Bin	8500
22	K72BF2	Fly ash Feed	5000
23	611 BF1	Cement Silo Extraction Bin	15000
24	641 BF1	Packer-1	36000
25	641 BF2	Packer-1	15000
26	642 BF1	Packer-2	36000
27	642 BF2	Packer-2	15000
28	643 BF1	Packer-3	36000
29	643 BF2	Packer-3	15000
30	644 BF1	Packer-4	36000
31	644 BF2	Packer-4	15000
32	645 BF1	Packer-5	36000
33	645 BF2	Packer-5	15000
34	646 BF1	Packer-6	36000
35	646 BF2	Packer-6	15000

  
 Ultratech Cement Limited  
 (Unit: Bara Cement Works)  
 Post-Lohgara, Tahsil-Bara  
 Distt-Prayagraj, UP-21210

(T.C)







(T.C.)





















(T.C)

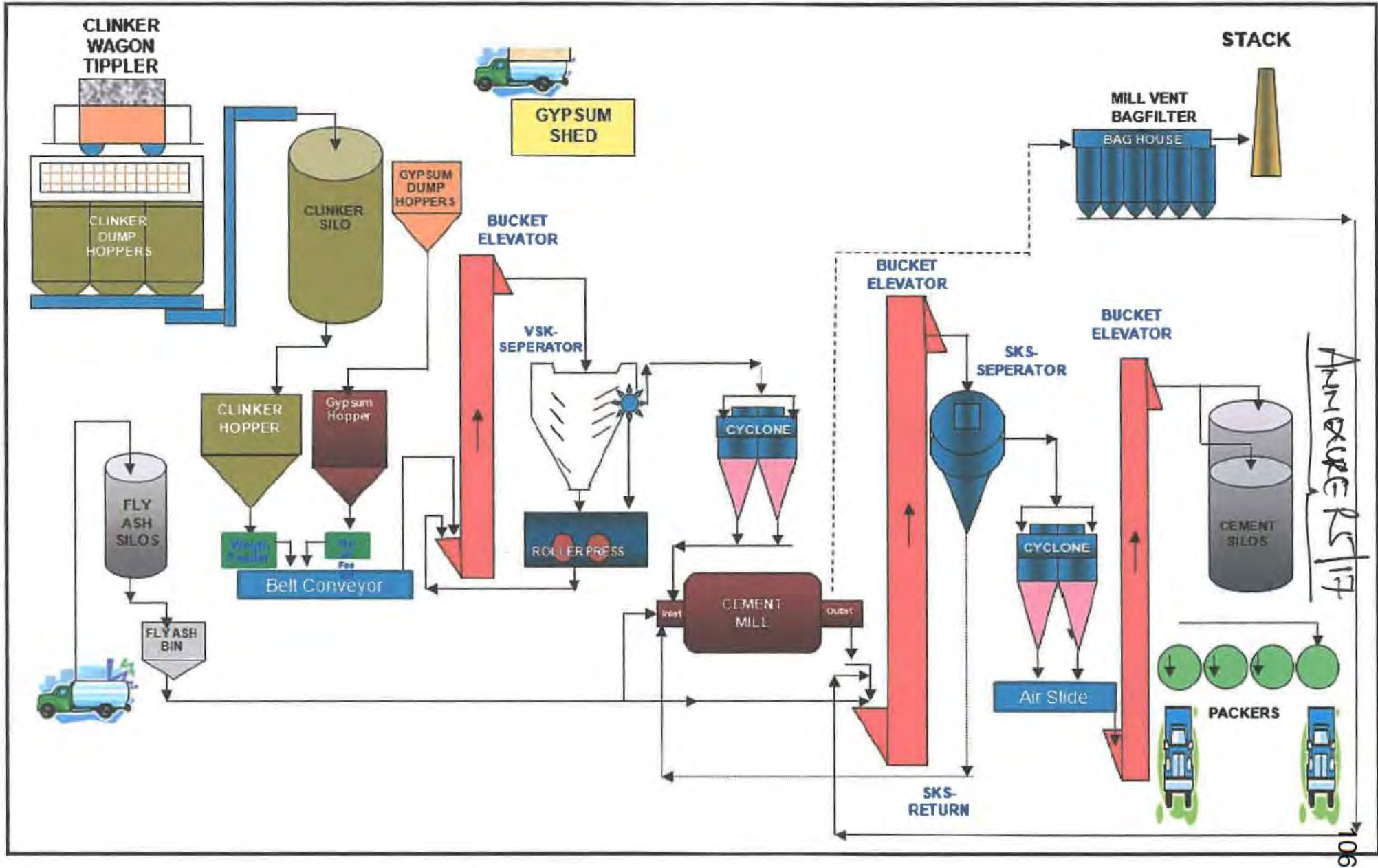








←  
(string)



Process flow chart of Cement grinding unit

209

107

ANNEXURE RS / 18



(T.C.)



### Central Pollution Control Board

Welcome Industry user (Logout) Menu

SPCB Regional Office

Prayagraj

Industry Representatives

**ULTRA TECH CEMENT LTD. UNIT: BARA CEMENT WORKS** (02UP402)  
 P.O. Lohgara, Tehsil Bara, District Allahabad 212107, Prayagraj UP PIN - 212107  
**Station: 2**

Cement

#### Online Alerts

(Last 30 days)

Submit Response

#### SMS Communicated

0 (Last 7 Days)

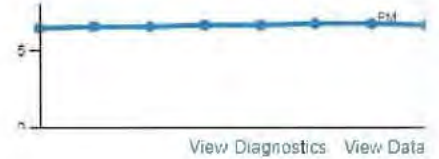
#### CEMENT\_MILL\_BAG\_HOUSE

PM



Apr 12, 2023  
 2:57:43 PM  
 Time

30 mg/Nm<sup>3</sup>  
 Prescribed Standard



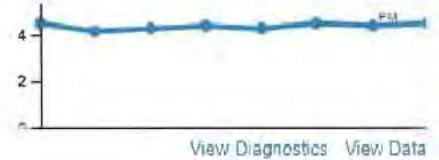
#### Stack\_2\_Cement\_Mill\_2

PM



Apr 12, 2023  
 2:59:48 PM  
 Time

30 mg/Nm<sup>3</sup>  
 Prescribed Standard



(Handwritten mark)

37°C Haze

Windows Taskbar: Search, Edge, File Explorer, Mail, Chrome, etc.

System Tray: ENG IN, 15:00, 12-04-2023

(Handwritten signature)

2023/04/12

**Perna Singh**

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**From:** Perna Singh  
**Sent:** 19 April 2023 13:26  
**To:** 'ms@uppcb.in'; ccb.cpcb@nic.in; 'dmail@nic.in'; 'jesalw@gmail.com'; Consultant Judicial-NGT(P.B.)  
**Cc:** Deepak Singh  
**Subject:** ADVANCE SERVICE | REPLY AFFIDAVIT OF R-5 | OA 617 OF 2022  
**Attachments:** reply ngt bara cement\_final.pdf

Dear Sir/Madam

A reply affidavit is being filed on behalf of R-5 (Ultratech Cement Limited) in OA 617 of 2022. **A copy of the same is attached with this email as advance service of the same**

Please acknowledge the receipt.

Regards  
Perna Singh  
Advocate for Respondent No.5  
9900589761